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Death of rape victim: NHRC notice to Bihar government, DGP

NEW DELHI: The National Human Rights Commission (NHRC) has issued notices to the Bihar government and the state's police chief over reports that a rape victim who died at the Patna Medical College and Hospital was allegedly left to wait in an ambulance for several hours before being given a bed at the hospital. The nine-year-old girl was in a critical condition when she was brought to PMCH on May 30, NHRC said in a statement on Monday.



PIONEER NEWS SERVICE New Delhi

the barbaric Pahalgam attack stands as yet another grim reminder of how terrorism continues to "stain humanity", says the NHRC while stating that it registered 58,753 rights cases across the country from last April to March this year. In the latest edition of its newsletter 'Human Rights' — the National Human Rights Commission (NHRC) has also expressed deepest condolences to the families who suffered the "irreparable loss of their loved ones" in the April 22 attack, in which 26 people, mostly tourists, were killed. In the May edition of the newsletter, NHRC's Secretary General Bharat Lal recalls in the opening piece the dastardly terror attack that left the nation benumbed and has drawn condemnation from multiple countries and various heads of state.

"On 22 April, 2025, the world was left reeling after a heinous terrorist attack in the Pahalgam region of Jammu & Kashmir, where 26 innocent tourists were brutally killed after being identified by their faith," Lal says in the newsletter.

"This barbaric act stands (as) yet another grim reminder of how terrorism continues to stain humanity. Our deepest condolences go out to the families who have suffered the irreparable loss of their loved ones," the piece reads. Lal further writes that the NHRC has strongly condemned the attack and urged decisive action, demanding accountability, swift justice for the perpetrators and comprehensive support for the victims' families. The newslet-

ter also carries the statement that was issued by the commission in the wake of the terror attack. "The time has come to act against those aiding, abetting, supporting and advancing terrorism, and to hold them accountable for this menace," the April 25 statement said.

The Murshidabad riots also find a mention in the opening piece of the 40-page newsletter. "A few days before this incident, another major human catastrophe broke out in the Murshidabad district of West Bengal, wherein riots were reported, causing loss of life and property and exodus of people to the adjoining Malda district. The commission deputed a team of its senior functionaries for an on-spot enquiry into the matter," it reads.

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Among its many impactful actions during the year, the NHRC says in the newsletter, it made several "notable interventions" in cases of serious human rights violations across the country.

"These included addressing the ongoing violence and rights abuses in Sandeshkhali, West Bengal, and exposing anti-labour practices at a multinational company's warehouse in Manesar, Haryana," it says.



एक साल में मानवाधिकारों 58 हजार मामले दर्ज

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने कहा कि पहलगाम का बर्बर हमला भयावह याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। पिछले साल देशभर में मानवाधिकारों से जुड़े 58,753 मामले दर्ज किए गए। 'मानवाधिकार' के नवीनतम संस्करण में लिखा कि खबरों के आधार पर स्वतः संज्ञान लेकर 99 मामले, न्यायिक हिरासत में मौतों के 1,987 मामले, पुलिस हिरासत में मौतों के 140 मामले और मुठभेड़ में मौतों के 120 मामले शामिल हैं।



बच्ची से दुष्कर्म मामले का स्वतः संज्ञान लिया

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने पटना मेडिकल कॉलेज एवं अस्पताल में एक जून को दुष्कर्म और क्रूर हमले की शिकार नौ वर्षीय लड़की की मौत मामले में स्वत: संज्ञान लिया है। आरोप है कि बच्ची को चिकित्सा देखभाल मिलने से पहले घंटों तक एंबुलेंस में इंतजार करना पड़ा। उधर, दिल्ली में महिला कांग्रेस अध्यक्ष अलका लांबा और पार्टी नेता गरिमा मेहरा दसौनी ने इस पर बिहार सरकार पर निशाना साधा।



नवोदयटाइम्स

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दुष्कर्म पीड़िता की मौत पर बिहार सरकार और डीजीपी को नोटिस

नई दिल्ली, 2 जून (एजैंसी): राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार सरकार और राज्य के पुलिस प्रमुख को उन खबरों पर नोटिस जारी किया है, जिनमें कहा गया है कि पटना के पीएमसीएच में दम तोड़ने वाली एक बलात्कार पीड़िता अस्पताल में बिस्तर दिए जाने से पहले कथित तौर पर कई घंटों तक एम्बुलेंस में पड़ी रही। एनएचआरसी ने सोमवार को एक बयान में कहा कि नौ वर्षीय लड़की के साथ 26 मई को मुजफ्फरपुर जिले में 'दिरंदगी' की गई और उसे 30 मई को गंभीर हालत में पटना मेडिकल कॉलेज एवं अस्पताल (पीएमसीएच) लाया गया। इसने कहा कि यदि खबर की विषय-वस्तु सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है।



PIONEER NEWS SERVICE New Delhi

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Bihar minor rape victim's death: NHRC for report

Madan.Kumar @timesofindia.com

Patna: National Human Rights Commission (NHRC) on Monday directed Bihar chief secretary and DGP to submit within two weeks a report on a minor Dalit rape victim who died after being made to wait in an ambulance for over four hours outside Patna Medical College and Hospital.

NHRC took suo motu cognisance based on media reports, issuing notices to the top two officials. The girl and her family were forced to wait while she was in critical condition outside PMCH Saturday, allegedly due to unavailability of beds. She died Sunday, succumbing to injuries from the rape and assault in Muzaffarpur on May 26.



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Pahalgam attack case yet another grim reminder of how terrorism continues to stain humanity: NHRC



NEW DELHI, JUN 2

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Dam protests: NHRC issues notice to Arunachal govt.

The National Human Rights Commission (NHRC) on Monday took *suo motu* cognisance of reports in which the residents of Siang district are opposing the proposed construction of a dam, apprehending that it may result in displacement and will adversely impact livelihood and ecology in the area. Observing that the matter raises serious issues of violation of human rights, the commission had issued a notice to the Chief Secretary and the Director General of Police, Arunachal Pradesh, calling for a detailed report on the matter within two weeks.



NHRC takes suo motu cognizance in Bihar rape case

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report detailing the tragic death of a nine-year-old girl, who was a victim of rape and brutal assault, at Patna Medical College and Hospital (PM-CH) on June 1.

Allegations have surfaced that the child was left waiting in an ambulance for hours before receiving medical care.

The victim was assaulted in Muzaffarpur on May 26 and was brought to PMCH in critical condition on May 30.

The National Human Rights Commission (NHRC) has acknowledged that if the reports are accurate, they indicate a grave violation of human rights.



Bihar minor rape victim's death: NHRC for report

Madan.Kumar @timesofindia.com

Patna: National Human Rights Commission (NHRC) on Monday directed Bihar chief secretary and DGP to submit within two weeks a report on a minor Dalit rape victim who died after being made to wait in an ambulance for over four hours outside Patna Medical College and Hospital.

NHRC took suo motu cognisance based on media reports, issuing notices to the top two officials. The girl and her family were forced to wait while she was in critical condition outside PMCH Saturday, allegedly due to unavailability of beds. She died Sunday, succumbing to injuries from the rape and assault in Muzaffarpur on May 26.



Page No. 6, Size:(16.81)cms X (3.03)cms.

NHRC seeks report on Bihar minor Dalit rape victim's death

Patna: National Human Rights Commission (NHRC) on Monday directed Bihar chief secretary and DGP to submit within two weeks a report on a minor Dalit rape victim who died after being made to wait in an ambulance for over four hours outside Patna Medical College and Hospital (PMCH). NHRC took suo motu cognisance based on media reports, issuing notices to the top two officials. The girl and her family were forced to wait while she was in critical condition outside PMCH Saturday, allegedly due to unavaila-

bility of beds. She died Sunday, succumbing to injuries from the brutal raped and assault in Muzaffarpur on May 26. Suspect Rohit Sahni, in his 30s, has been arrested. TNN



Pahalgam attack yet another grim reminder of how terrorism continues to stain humanity: NHRC

PRESS TRUST OF INDIA NEW DELHI, JUN 02

The Pahalgam attack stands as yet another grim reminder of how terrorism continues to "stain humanity", says the NHRC while stating that it registered 58,753 rights cases across the country from last April to March this year.

In the latest edition of its newsletter - 'Human Rights' - the National Human Rights Commission (NHRC) has also expressed deepest condolences to the families who suffered the "irreparable loss of their loved ones" in the April 22 attack, in which 26 people,



mostly tourists, were killed.

In the May edition of the newsletter, NHRC's Secretary General Bharat Lal recalls in the opening

piece the dastardly terror attack that left the nation benumbed and has drawn condemnation from multiple countries and various heads of state.

"On 22 April, 2025, the world was left reeling after a heinous terrorist attack in the Pahalgam region of Jammu & Kashmir, where 26 innocent tourists were brutally killed after being identified by their faith," Lal says in the newsletter.

"This barbaric act stands (as) yet another grim reminder of how terrorism continues to stain humanity. Our deepest condolences go out to the

See Pahalgamattack.on Pg-08

Pahalgam attack...

families who have suffered the irreparable loss of

their loved ones," the piece reads.

Lal further writes that the NHRC has strongly condemned the attack and urged decisive action, demanding accountability, swift justice for the perpetrators and comprehensive support for the victims' families.

The newsletter also carries the statement that was issued by the commission in the wake of the terror attack.

"The time has come to act against those aiding, abetting, supporting and advancing terrorism, and to hold them accountable for this menace," the April 25 statement said.

The Murshidabad riots also find a mention in the

opening piece of the 40-page newsletter.

"A few days before this incident, another major human catastrophe broke out in the Murshidabad district of West Bengal, wherein riots were reported, causing loss of life and property and exodus of people to the adjoining Malda district. The commission deputed a team of its senior functionaries for an on-spot enquiry into the matter," it reads.

The NHRC, established on October 12, 1993, under the Protection of Human Rights Act, has been a guardian

of human rights for over three decades.

In its newsletter, the commission also shared some data about the number of human rights cases registered and disposed of by it from April 2024 to March 2025.

"The Commission registered a total of 58,753 cases, including 99 cases initiated suo motu based on media reports, 1,987 of deaths in judicial custody, 140 of deaths in police custody and 120 cases of deaths in police encoun-

ters," it says.

The top 10 categories of human rights complaints due to the "action, omission and inaction by various public authorities" were in the matters of trouble by anti-social elements (7,318), failure in taking lawful action (4,192), abuse of power (3,102), land dispute (2,987), deaths in judicial custody (1,987), inaction by the public authorities (1,628), matrimonial disputes (1,620), family disputes (1,598), intimidation/threatening/extortion by anti-social elements and land grabbing (1,364), the NHRC says.

A total of 55,821 cases were disposed of, including carry-forward cases from the previous year (during the

period from April 2024 to March 2025), it adds.

Monetary relief amounting to Rs 13.45 crore was recommended to the victims or their next of kin in 332 cases.

"Spot investigations were conducted in 23 cases and analysis was carried out in 1,480 cases of deaths in judicial custody, 236 cases of deaths in police custody and 185 cases of deaths in encounter. Besides, 202 cases were those in which the Commission, through its investigation team, found the facts in the wake of various allegations," the rights panel says.

Among its many impactful actions during the year, the NHRC says in the newsletter, it made several "notable interventions" in cases of serious human rights vio-

lations across the country.

KASHMIR IMAGES, Srinagar, 3.6.2025

Page No. 1, Size:(20.11)cms X (17.77)cms.

"These included addressing the ongoing violence and rights abuses in Sandeshkhali, West Bengal, and exposing anti-labour practices at a multinational company's warehouse in Manesar, Haryana," it says.

Through timely notices and active engagement with the authorities concerned, the NHRC said, the commission pushed for accountability and justice.

The newsletter also carried details about cases re-

ceived in April this year.

The number of fresh complaints received stood at 4,829 while the number of cases disposed of, including old cases, stood at 3,207.

The number of cases under consideration of the NHRC stood at 12,325, according to the newsletter.



HINDUSTAN TIMES, Bengaluru, 3.6.2025

Page No. 6, Size:(7.14)cms X (13.47)cms.

Death of rape victim: NHRC notice to Bihar government, DGP

NEW DELHI: The National Human Rights Commission (NHRC) has issued notices to the Bihar government and the state's police chief over reports that a rape victim who died at the Patna Medical College and Hospital was allegedly left to wait in an ambulance for several hours before being given a bed at the hospital. The nine-year-old girl was in a critical condition when she was brought to PMCH on May 30, NHRC said in a statement on Monday.



Pahalgam attack yet another grim reminder of how terrorism continues to stain humanity: NHRC

NEW DELHI, June 2:

The barbaric Pahalgam attack stands as yet another grim reminder of how terrorism continues to "stain humanity", says the NHRC while stating that it registered 58,753 rights cases across the country from last April to March this year.

In the latest edition of its newsletter -- 'Human Rights' -- the National Human Rights Commission (NHRC) has also expressed deepest condolences to the families who suffered the "irreparable loss of their loved ones" in the April 22 attack, in which 26 people, mostly tourists, were killed.

In the May edition of the newsletter, NHRC's Secretary General Bharat Lal recalls in the opening piece the dastardly terror attack that left the nation benumbed and has drawn condemnation from multiple countries and various heads of state.

"On 22 April, 2025, the world was left reeling after a heinous terrorist attack in the Pahalgam region of Jammu & Kashmir, where 26 innocent tourists were brutally killed after being identified by their faith," Lal says in the newsletter.

"This barbaric act stands (as) yet another grim reminder of how terrorism continues to stain humanity. Our deepest condolences go out to the families who have suffered

ones," the piece reads.

Lal further writes that the NHRC has strongly condemned the attack and urged decisive action, justice for the perpetrators and comprehensive support for the victims' families.

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"The time has come to act against those aiding, abetting, supporting and advancing terrorism, and to hold them accountable for this menace," the April 25 statement said.

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The NHRC, established on October 12, 1993, under the Protection of Human Rights Act, has been a guardian of human rights for over three decades.

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the number of human rights cases registered and disposed of by it from April 2024 to March 2025.

"The Commission registered a demanding accountability, swift total of 58,753 cases, including 99 cases initiated suo motu based on media reports, 1,987 of deaths in judicial custody, 140 of deaths in police custody and 120 cases of deaths in police encounter," it says.

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Pahalgam attack yet another grim reminder of how terrorism continues to stain humanity: NHRC

Press Trust of India New Delhi, Jun 2

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राष्ट्रीय मानवाधिकार आयोग तक पहुंचा मामला

अम्बेडकरनगर, संवाददाता। प्रसव पीड़िता के साथ महिला चिकित्सक द्वारा की गई अभद्रता का मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है। इससे महिला चिकित्सक की मुश्किलें बढ़ सकती हैं।

जन मित्र न्यास की मैनेजिंग ट्रस्टी श्रुति नागवंशी ने राष्ट्रीय मानवाधिकार आयोग को पत्र भेजकर बताया कि बीते दिनों रामपुर सकरवारी निवासी साक्षी सिंह को प्रसव पीड़ा होने के बाद अम्बेडकरनगर जिला अस्पताल में भर्ती कराया गया था। वहां कोई महिला चिकित्सक नहीं थीं। इस पर महिला चिकित्सक डॉ संगीता सिंह को बुलाया गया, लेकिन वह नहीं आईं।बाद में सदर विधायक राम अचल राजभर व डीएम अनुपम शुक्ल के हस्तक्षेप पर संगीता सिंह अस्पताल पहुंचीं। वहां पहुंचते ही डॉ संगीता ने कहा कि मंच सजाओ मैं नाचने आ रही हं।

उन्होंने प्रसव पीड़िता के साथ ही परिजनों से भी अभद्रता की। डॉ संगीता ने प्रसव पीड़िता से यह भी कहा कि डीएम को फोन कर 50 हजार रुपये बचा लिया। बाद में मामला तूल पकड़ा तो डॉ संगीता ने इस्तीफा दे दिया। अब यह मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है। ऐसे में डॉ संगीता की मुश्किलें बढ़ सकती हैं।



'मानवता को कलंकित करने वाले आतंकवाद की याद दिलाता है हमला'

नई दिल्ली, प्रेट्र: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 40 पन्नों के न्यूजलेटर 'ह्यूमन राइट्स' के नवीनतम संस्करण में कहा है कि पहलगाम में हुआ हमला इस बात की याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। इसमें यह भी बताया है कि पिछले साल अप्रैल से इस वर्ष मार्च तक देशभर में मानवाधिकारों से जुड़े 58,753 मामले दर्ज किए गए।

एनएचआरसी ने उन परिवारों के प्रति संवेदना व्यक्त की है, जिन्होंने 22 अप्रैल के हमले में स्वजनों को खो दिया। हमले में 26 लोग मारे गए थे। न्यूजलेटर के मई के संस्करण में एनएचआरसी के महासचिव भरत लाल ने प्रारंभिक लेख में उस नृशंस आतंकवादी हमले को याद किया है. जिसने पूरे देश को स्तब्ध कर दिया और जिसकी कई देशों और विभिन्न राष्टाध्यक्षों ने निंदा की। उन्होंने लिखा, "22 अप्रैल को पहलगाम हमले के बाद दुनिया हिल गई थी, जब धर्म पछकर 26 निर्दोष पर्यटकों को बेरहमी से मार दिया गया था।" लेख में उन्होंने कहा, "यह बर्बर कृत्य इस बात की एक और भयावह याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। हमारी गहरी संवेदनाएं उन परिवारों के साथ हैं जिन्होंने अपने स्वजनों की अपूरणीय क्षति झेली



- एनएचआरसी ने अपने न्यूजलेटर 'ह्यूमन राइट्स' के नवीनतम संस्करण में बर्बरता को किया उजागर
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है।" लाल ने आगे लिखा है कि एनएचआरसी ने हमले की कड़ी निंदा की है और निर्णायक कार्रवाई का आग्रह किया है।

अपराधियों के लिए जवाबदेही, त्विरत न्याय और पीड़ित परिवारों के लिए व्यापक सहायता की भी मांग की है। न्यूजलेटर में वह बयान भी है जो आतंकी हमले के मद्देनजर एनएचआरसी ने जारी किया था। 25 अप्रैल के बयान में कहा गया है, "आतंकवाद को बढ़ावा देने, सहायता करने और वित्त-पोषण करने वालों के खिलाफ कार्रवाई करने और इस खतरे के लिए उन्हें जवाबदेह ठहराने का समय आ गया है।"



'मानवता को कलंकित करने वाले आतंकवाद की याद दिलाता है पहलगाम हमला'

नई दिल्ली, प्रेट्र : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपने 40 पन्नों के न्यूजलेटर 'ह्यूमन राइट्स' के नवीनतम संस्करण में कहा है कि पहलगाम में हुआ बर्बर हमला इस बात की याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। इसमें यह भी बताया गया है कि पिछले साल अप्रैल से इस वर्ष मार्च तक देशभर में मानवाधिकारों से जुड़े 58,753 मामले दर्ज किए गए।

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लेख में उन्होंने कहा, यह बर्बर कृत्य इस बात की याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। हमारी गहरी संवेदनाएं उन परिवारों के



वैसरन में आतंकी हमले के बाद तैनात सुरक्षा बल 🏿 फाइल फोटो

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साथ हैं जिन्होंने अपने स्वजन की अपूरणीय क्षति झेली है। लाल ने आगे लिखा है कि एनएचआरसी ने हमले की कड़ी निंदा की है और निर्णायक कार्रवाई का आग्रह किया है। अपराधियों के लिए जवाबदेही, त्वरित न्याय और पीड़ित परिवारों के लिए व्यापक सहायता की भी मांग की है। इस न्यूजलेटर में वह बयान भी है जो आतंकवादी हमले के मद्देनजर एनएचआरसी ने जारी किया था।

25 अप्रैल के बयान में कहा गया है, आतंकवाद को बढ़ावा देने, सहायता करने और वित्त-पोषण करने वालों के खिलाफ कार्रवाई करने व इस खतरे के लिए उन्हें जवाबदेह टहराने का समय आ गया है। न्यूजलेटर के शुरुआती हिस्से में मुशिंदाबाद दंगों का उल्लेख है।



दुष्कर्म पीड़िता की मौत पर बिहार सरकार को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने दुष्कर्म और क्रूर शारीरिक हमले की शिकार नौ वर्षीय लड़की की पटना मेडिकल कॉलेज अस्पताल में मृत्यु पर बिहार सरकार को नोटिस भेजा है। आयोग ने मेडिकल कॉलेज में उपचार में देरी के कारण हुई मौत का स्वत: संज्ञान लिया है और बिहार के मुख्य सचिव और डीजीपी से दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। अस्पताल पर आरोप है कि पीडित बच्ची का इलाज शुरू करने के लिए बिस्तर मिलने से पहले उसे कई घंटों तक एम्बुलेंस में ही इंतजार करना पड़ा था।



सोनू पासी एनकाउंटर मामले में मजिस्ट्रियल जांच गठित

गोण्डा। जिलाधिकारी नेहा शर्मा ने एक लाख के इनामी बदमाश सोनू पासी के एनकाउंटर मामले में मिजिस्ट्रियल जांच का आदेश दिया है। एसपी विनीत जायसवाल के पत्र पर डीएम ने एडीएम आलोक कुमार को जांच अधिकारी नियुक्त किया है। सोनू पासी को 20 मई की रात उमरीबेगमगंज थाना क्षेत्र के सनौली मोहम्मदपुर गांव के पास पुलिस मुठभेड़ में मार गिराया गया था गोरखपुर ने उस पर एक लाख रुपये का इनाम घोषित किया था। जांच के दौरान कोई भी व्यक्ति एनकाउंटर से जुड़े साक्ष्य जांच टीम को दे सकता है। बयान देने वाले व्यक्ति का नाम गोपनीय रखा जाएगा। जांच टीम सभी पहलुओं की विस्तृत जांच के बाद अपनी रिपोर्ट जिलाधिकारी को सौंपेगी। वहीं गोंडा जिला अधिकारी नेहा शर्मा ने बताया- उच्चतम न्यायालय नई दिल्ली और राष्ट्रीय मानव अधिकार आयोग के निर्देशों के अनुपालन में पुलिस महानिदेशक उत्तर प्रदेश के डीजी परिपत्र 2017 के कम में पुलिस मुठभेड़ की जांच को लेकर के मजिस्ट्रियल जांच गठित की गई है। अपर जिलाधिकारी वित्त एवं राज्य इस पूरी जांच के नामित अधिकारी बनाए गए हैं।



एंटी बी सर्जरी के डॉक्टर ने ऑपरेशन कर खून बंद किया था, दो यूनिट खून भी चढ़ाया

पीड़िताकीकटचुकीथीश्वासनली मेडिकलमें इलाजकानहींथाप्रबंध

कमजोर व्यवस्था

मुजफ्फरपुर, हिन्दुस्तान प्रतिनिधि। कुढ़नी की दुष्कर्म पीड़िता की सांस नली कट गई थी, इसे जोड़ने के लिए एसकेएमसीएच में संसाधन और विशेषज्ञ डॉक्टर नहीं है। इस कारण पीड़िता को पांच दिन बाद रेफर करना पडा।

ईएनटी विभाग के डॉक्टरों की देखरेख में पीड़िता का इलाज चल रहा था।ईएनटी विभाग की ओटी में सामान्य ऑपरेशन का संसाधन तो है, लेकिन विशेष और गंभीर ऑपरेशन के लिए उपकरण नहीं है। गंभीर ऑपरेशन के लिए बाहर से उपकरण मंगाना पड़ता है।

एसकेएमसीएच उत्तर बिहार का सबसे बड़ा अस्पताल है। सुपर स्पेशिलटी की सुविधा भी शुरू हो गई, लेकिन पारा मेडिकल कर्मियों की कमी से यहां मरीजों को भर्ती नहीं किया जा रहा है। अधीक्षक प्रो. डॉ. कुमारी विभा ने बताया कि बच्ची के इलाज में किसी तरह की कोताही नहीं की गई थी। गले विन के बाद संसाधन के अभाव के कारण पटना रेफर करना पड़ा था

- इलाज के लिए कई उपकरण मंगाना पडता है बाहर से
- अस्पताल अधीक्षक ने कहा-इलाज में नहीं हुई कोताही

की नस से खून निकल रहा था। सबसे पहले एंटी बी सर्जरी के डॉक्टर ने ऑपरेशन कर खून बंद किया था। दो यूनिट खून भी उसे चढ़ाया गया। सांस नली कटने के कारण इलाज में परेशानी हो रही थी।

डॉ. शशि कुमार व सर्जरी के डॉ. सुशांत कुमार, डॉ. विजय भारद्वाज की सहमति के बाद बच्ची को बाहर भेजने का निर्णय लिया गया था। एम्स पटना के डॉक्टर से बात की गई, लेकिन वहां विशेषज्ञ डॉक्टर अवकाश पर रहने के कारण एम्स में नहीं भेजकर पीएमसीएच भेजा गया। बेहतर इलाज का पूरा प्रयास किया गया।

पहलेभी की थी हैवानियत, परिवार से अलग रह रहा था आरोपित

मुजफ्फरपुर, प्रमुख संवाददाता। कढनी थाना इलाके में महादलित परिवार की नौ वर्षीया बच्ची से हैवानियत का आरोपित मनियारी थाना के हरपुर बलड़ा निवासी रोहित सहनी कई वर्षों से परिवार से अलग रह रहा था। घटना के बाद उसके परिवार के लोगों ने भी डर से घर छोड़ दिया है। ग्रामीणों ने बताया कि आरोपित गांव में श्मशान के पास एक झोपड़ी बनाकर रह रहा था। बताया जा रहा है कि पहले भी वह एक करीबी की बच्ची से हैवानियत कर चुका था। हालांकि तब केस नहीं होने पर उसकी गिरफ्तारी नहीं हो सकी थी। इसी घटना के बाद उसे घर से निकाल दिया गया था।

हत्या की धारा जोड़ने का थानेदार को निर्देश: ग्रामीण एसपी विद्या सागर ने घटना में अब तक की तब केस नहीं हो सका था इसलिए नहीं हुई कार्रवाई

गांव में श्मशान के पास झोपड़ी बना रह रहा था

कार्रवाई की समीक्षा की और पीड़ित परिवार से मिलकर आश्वस्त किया है कि शीघ्र ही आरोपित पर चार्जशीट दायर की जायेगी। ग्रामीण एसपी ने कुढ़नी थानेदार रिव प्रकाश को शीघ्र ही मृतका की पोस्टमार्टम रिपोर्ट लेने का निर्देश दिया है। मामले में हत्या की धारा भी जोड़ने के लिए कोर्ट में प्रतिवेदन देने को कहा है। कुढ़नी थानेदार को निर्देश दिया है कि पोस्टमार्टम रिपोर्ट मिलते ही मामले में शीघ्र चार्जशीट दायर किया जाना है। इसके लिए तमाम जरूरी प्रक्रिया प्री कर लें।



मानवाधिकार आयोग ने मांगा कुढ़नी दुष्कर्म कांड पर जवाब

नई दिल्ली/मुजफ्फरपुर, हि.टी.। कुढ़नी की नाबालिग से दुष्कर्म के बाद इलाज के दौरान पीड़िता की मौत मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है। कुढ़नी की दुष्कर्म पीड़िता की पटना मेडिकल कॉलेज एवं अस्पताल (पीएमसीएच) में एक जुन को मौत हो गई थी।

परिजनों का आरोप है कि बच्ची को चिकित्सा देखभाल मिलने से पहले घंटों एंबुलेंस में इंतजार करना पड़ा। पीड़िता के साथ 26 मई को दुष्कर्म करने के बाद आरोपित ने गला रेत दिया था। उसे गंभीर स्थिति में एसकेएमसीएच में भर्ती कराया गया था। हालत बिगड़ने पर 30 मई को उसे पीएमसीएच रेफर किया गया था।

- मानवाधिकार आयोग ने स्वतः संज्ञान लिया
- मुख्य सचिव, डीजीपी से दो सप्ताह में मांगी रिपोर्ट

मुआवजे की पहली किस्त मिली: सोमवार को जिला प्रशासन की ओर से पीड़ित परिवार को मुआवजे का भुगतान किया गया। कुल 8.50 लाख रुपये के मुआवजे में पहली किस्त चार लाख 12 हजार 500 रुपये दिए गए हैं। डीएम ने जिला कल्याण पदाधिकारी को आरोपपत्र दायर होने के साथ ही मुआवजे की दूसरी किस्त भी शीघ्र भुगतान करने को कहा है।

डीएम सुब्रत कुमार सेन ने मृतका के परिवार को प्रतिमाह 7750 रुपये पेंशन और पीड़ित परिवार को सरकारी नौकरी देने की दिशा में कार्रवाई का निर्देश भी दिया है। देखें P 09



हिरासत में हुई मौत, मानवाधिकार आयोग ने सरकार से मांगा जवाब

झारखंड के मुख्य सचिव और पुलिस महानिदेशक से छह सप्ताह के भीतर मांगी रिपोर्ट

RANCHI (2 June) : देवघर के पालोजोरी में युवक की पुलिस हिरासत में मौत मामले पर संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए झारखंड के मुख्य सचिव और डीजीपी को नोटिस भेजा है. आयोग ने दोनों अधिकारियों से छह सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है. आयोग ने हिरासत में हुई मौत की इस घटना के बारे में देवघर जिला पुलिस द्वारा 24 घंटे के भीतर सूचना न भेजने की चूक पर भी राज्य के मुख्य सचिव और डीजीपी से स्पष्टीकरण मांगा है.

स्वतः लिया संज्ञान

राष्ट्रीय मानवाधिकार आयोग ने मीडिया में छपी खबरों पर स्वतः संज्ञान लेते हुए यह नोटिस भेजा है. आयोग ने कहा है कि अगर समाचार रिपोर्ट की सामग्री सत्य है तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है. झारखंड के मुख्य सचिव और पुलिस महानिदेशक छह सप्ताह के भीतर मामले की विस्तृत रिपोर्ट भेजें. इसमें मृत्यु के कारण के साथ–साथ जांच और पोस्टमार्टम रिपोर्ट तथा मजिस्ट्रेट जांच रिपोर्ट शामिल होने की उम्मीद है.



हुआ था हंगामा

बता दें कि पालोजोरी थाना क्षेत्र के दुधानी गांव निवासी 36 वर्षीय मेराज अंसारी की पुलिस हिरासत में मौत हो जाने के बाद वहां भारी हंगामा हुआ था. पुलिस मेराज समेत तीन युवकों को साइबर अपराध के मामले में पूछताछ के लिए ले जा रही थी. इसी क्रम में

पुछताछ के लिए लाया था

मानवाधिकार आयोग की ओर सें भेजे गए नोटिस में कहा गया है कि 21 मई 2025 को झारखंड के देवघर जिले में पुलिस हिरासत में एक व्यक्ति की मौत हो गई. कथित तौर पर उसे साइबर अपराध के संबंध में पूछताछ के लिए उसके आवास से पालाजोरी पुलिस स्टेशन ले जाया गया था. पीड़ित परिवार के सदस्यों ने कथित तौर पर आरोप लगाया है कि पुलिस हिरासत में उसे शारीरिक यातना दी गई, जिसके परिणामस्वरूप उसकी मौत हो गई.

मेराज की मौत हो गई थी.



PIB

NHRC, India takes suo motu cognizance of the reported death of a minor victim of rape and brutal physical assault due to alleged delayed treatment at PMCH, Bihar

Issues notices to the Chief Secretary and the DGP, Bihar, calling for a detailed report in the matter within two weeks

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2133327

Posted On: 02 JUN 2025 5:43PM by PIB Delhi

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that on 1st June, 2025, a nine-year-old girl victim of rape and brutal physical assault died at the Patna Medical College and Hospital (PMCH), Bihar amid allegations that she was left waiting in an ambulance for several hours before getting a bed to start her treatment. She was victimized in Muzaffarpur district of the state on 26th May, 2025 and was brought to the hospital in a critical condition on 30th May, 2025.

The Commission has examined that the contents of the news report, if true, raise a serious issue of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Bihar, calling for a detailed report in the matter within two weeks.

According to the media report, carried on 1st June, 2025, the same perpetrator had earlier committed the same offence with another 12 year-old-girl and had attempted to kill her.

NSK

(Release ID: 2133327)



Hindu

NHRC issues notice to Bihar government over death of minor rape victim at govt. hospital

It is alleged that the critically injured nine-year-old remained in an ambulance for several hours for want of bed

https://www.thehindu.com/news/national/bihar/nhrc-issues-notice-to-bihar-government-over-death-of-minor-rape-victim-at-govt-hospital/article69649697.ece

Published - June 03, 2025 12:33 am IST - New Delhi

The Hindu Bureau

The National Human Rights Commission (NHRC) on Monday issued notice to the Bihar government over allegations that a nine-year-old rape victim had died at the Patna Medical College and Hospital (PMCH) owing to delay in treatment. The child was reportedly kept in an ambulance for several hours for want of bed.

The sexual assault took place on May 26, and she was brought to the hospital in a critical condition on May 30.

Observing that the matter raised a serious issue of violation of human rights, the commission issued notices to the Chief Secretary and the Director-General of Police, Bihar, seeking a detailed report in the matter within two weeks.

According to reports, the perpetrator had earlier raped a 12 year-old-girl and had attempted to kill her.



Times of India

NHRC seeks reply from govt on Muz minor rape victim's death

https://timesofindia.indiatimes.com/city/patna/nhrc-seeks-reply-from-govt-on-muz-minor-rape-victims-death/articleshow/121578796.cms

Jun 2, 2025, 11.49 PM IST

Patna: National Human Rights Commission (NHRC) on Monday took suo motu cognizance of the death of a minor girl, who succumbed to her injuries on Sunday after being brutally raped and assaulted in Muzaffarpur on May 26. The commission acted following reports that the child's death may have been caused by alleged delays in receiving treatment at the Patna Medical College and Hospital (PMCH).

The NHRC issued notices to the chief secretary and the DGP, Bihar, calling for a detailed report on the matter within two weeks.

"The commission took cognizance based on media reports, which said that on June 1, 2025, a minor girl, victim of rape and physical assault, died at the PMCH, amid allegations that she was left waiting in an ambulance for several hours before getting a bed to start her treatment. She was victimised in Muzaffarpur on May 26," an official of the NHRC said on Monday.

"The contents of the news report, if true, raise a serious issue of violation of human rights. Therefore, we have issued notices to the chief secretary and the DGP, Bihar, calling for a detailed report in the matter within two weeks," the official said.

"According to the media reports, carried on June 1, the same perpetrator had earlier committed the same offence with another 12-year-old-girl and had attempted to kill her," the commission pointed out.

The minor was raped on May 26 at her village in Muzaffarpur and brought to the PMCH on May 31 in a critical condition, an official said.

Reacting to the incident, leader of opposition in the Lok Sabha Rahul Gandhi, in a post on X on Sunday, wrote, "The brutality against a minor dalit girl in Muzaffarpur and the subsequent negligence in her treatment is extremely shameful. If she had received timely treatment, her life could have been saved. But the double-engine govt was negligent not only in providing security but also in saving her life. We will not sit quietly until the victim's family gets justice. Strict action should be taken against the culprits and negligent officers."

Meanwhile, the people of the victim's village in Muzaffarpur on Monday set the accused's house on fire. The accused belonged to the same village. Police said there is a tense atmosphere in the village, as people are divided in support of the deceased girl and the accused.

TIMES OF INDIA, Online, 3.6.2025

Page No. 0, Size:(0)cms X (0)cms.

The mother of the deceased has fallen ill after her daughter's death and is in a terrible condition, crying continuously.

"Hanging the accused won't do anything. Just like my daughter was tortured and killed, he should be killed the same way. The accused should be handed over to us. We will make him suffer before he dies," the deceased's mother, who is a widow, told reporters.

"First my husband, now my daughter passed away. How will I live on?" the deceased's mother asked.



Times of India

Muzaffarpur horror: NCW steps in: Opposition steps up attack after minor girl's rape-murder - 10 points

https://timesofindia.indiatimes.com/india/10-things-to-know-about-the-muzaffarpur-rape-case-that-shook-bihar/articleshow/121576021.cms

TIMESOFINDIA.COM | Jun 2, 2025, 10.36 PM IST

NEW DELHI: The death of a 9-year-old Dalit girl after a brutal rape in Bihar's Muzaffarpur has triggered outrage across the country. As allegations of medical negligence and administrative failure emerge, here are 10 things to know about the case that has prompted interventions from the NHRC, NCW, and national leaders:

- 1. Brutal assault on a 9-year-old girl in Muzaffarpur On May 26, the minor girl was allegedly lured with chocolate near her aunt's house and taken to a maize field where she was raped and physically assaulted. She sustained serious neck and internal injuries.
- 2. Referred to Patna after initial treatment
 She was first admitted to Sri Krishna Medical College and Hospital (SKMCH) in
 Muzaffarpur. Due to her critical condition, she was referred to Patna Medical College
 and Hospital (PMCH) on May 30.3. Left in an ambulance for hours at PMCH
 According to her uncle, the child was kept waiting for 2-3 hours inside an ambulance
 outside PMCH before being admitted. Despite her condition, proper care was allegedly
 delayed, and the family claims she was only admitted after they raised a ruckus.
- 4. Allegations of negligence and overmedication
 The family alleged that doctors gave the child sedatives through the night, and she died
 the next morning. They also claimed they had to spend Rs 25,000 at the government
 hospital.
- 5. NHRC issues notices, calls it a violation of human rights
 The National Human Rights Commission (NHRC) took suo motu cognisance and issued notices to the chief secretary and DGP of Bihar, calling the incident a serious human rights violation. A detailed report has been sought within two weeks.
- 6. NCW demands immediate action, cites 'systemic failures'
 National Commission for Women (NCW) Chairperson Vijaya Rahatkar also took suo
 motu cognisance, demanding a probe into the role of the hospital authorities and police,
 and calling the delay in treatment "gross negligence."
- 7. RJD's Tejashwi Yadav slams government for inaction RJD leader Tejashwi Yadav accused the Nitish Kumar-led NDA government of prioritising elections over justice. He said the CM and Deputy CMs haven't even acknowledged the case, calling the law and order situation in Bihar "criminal disorder."

- 8. Rahul Gandhi blames 'double-engine' government Leader of Opposition Rahul Gandhi posted on X that the girl's life could've been saved with timely medical care. He blamed the NDA's negligence and vowed to fight until the family receives justice.
- 9. Government promises Rs 4 lakh ex gratia, fast-track trial Bihar minister Kedar Gupta announced a Rs 4 lakh compensation, promised a chargesheet within 10 days, and said the government would seek a death sentence for the accused within two months.
- 10. Accused is a repeat offender According to media reports cited by the NHRC, the same accused had previously raped another 12-year-old girl and tried to kill her. The delay in action raises questions about policing and prevention mechanisms.



Hans India

Raped minor's death in hospital: NHRC seeks report from Bihar govt in 2 weeks

https://www.thehansindia.com/news/national/raped-minors-death-in-hospital-nhrc-seeks-report-from-bihar-govt-in-2-weeks-976443

IANS | 2 June 2025 7:58 PM IST

HIGHLIGHTS The National Human Rights Commission (NHRC) has sought a report within two weeks from the Bihar government and state police chief over the death of a...

The National Human Rights Commission (NHRC) has sought a report within two weeks from the Bihar government and state police chief over the death of a minor rape victim at the Patna Medical College and Hospital (PMCH), an official said on Monday. The NHRC has taken suo motu cognisance of a media report published on June 1, 2025, amid allegations that the 10-year-old child was left waiting in an ambulance for several hours before getting a bed to start treatment.

She was raped in Muzaffarpur district on May 26 and the rapist had attempted to kill her by stabbing her in the chest and throat. She was brought to the hospital in a critical condition on May 30. The alleged rapist was arrested later.

The right's body issued a notice saying, "The Commission has examined that the contents of the news report, if true, raise a serious issue of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Bihar, calling for a detailed report in the matter within two weeks."

"According to the media report, carried on June 1, the same perpetrator had earlier committed the same offence with another 12-year-old-girl and had attempted to kill her," said the NHRC notice.

The brutal rape-cum-murder has sparked a political storm in election-bound Bihar with the Congress alleging that "rapists and criminals were feeling emboldened as the JD(U)-BJP government had let powerful and influential people go scot-free despite serious charges".

Bihar Leader of the Opposition, Tejashwi Yadav, also attacked Chief Minister Nitish Kumar and his government over the rape and death of the minor.

Yadav said, "Whether it's law and order, healthcare, education, or employment, this double-engine government has failed completely. The Chief Minister has never expressed regret on any such issue. I doubt if he even knows about this brutal rape case."

Yadav strongly criticised the Chief Minister and his two deputies for allegedly being preoccupied with political events and election preparations, saying they were ignoring public grievances and justice.

UNITED NEWS OF INDIA, Online, 3.6.2025





United News of India

NHRC takes suo motu cognizance of media reports in case related to rape of minor

https://www.uniindia.com/news/india/nhrc-takes-suo-motu-cognizance-of-media-reports-in-case-related-to-rape-of-minor/3480146.html

India Posted at: Jun 2 2025 7:54PM

New Delhi, June 2 (UNI) The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a nine-year-old girl victim of rape and brutal physical assault died at the Patna Medical College and Hospital (PMCH) on June 1 amid allegations that she was left waiting in an ambulance for several hours before getting a bed to start her treatment.

The Commission issued notices to the Chief Secretary and the Director General of Police, Bihar, calling for a detailed report in the matter within two weeks.

The minor girl was victimised in Muzaffarpur district of the state on May 26 and was brought to the hospital in a critical condition on May 30.

The Commission, after examining the contents of the news report, said it raised a serious issue of violation of human rights.

According to the media report on June one, the same perpetrator had earlier committed the same offence with another 12 year-old-girl and had attempted to kill her.

In another case NHRC took suo motu cognizance of a media report that the residents are opposing the proposed construction of a dam, apprehending that it may result in the displacement of several people and adversely impact livelihood and ecology in the Siang district, Arunachal Pradesh.

The Commission issued notices to the Chief Secretary and the Director General of Police, Arunachal Pradesh, calling for a detailed report in the matter within two weeks.

The Commission observed that the news report raises issues of violation of human rights.

According to the media report on May 23 a Human Rights activist and Convenor of the Siang Indigenous Farmers Forum led a protest against the dam construction in Beging village in which approximately 400 people participated. UNI RB SSP



The Week

Death of rape victim at Patna hospital NHRC notice to Bihar govt DGP

https://www.theweek.in/wire-updates/national/2025/06/02/des43-nhrc-bh-rape-victim.html

PTI Updated: June 02, 2025 19:09 IST

New Delhi, Jun 2 (PTI) The NHRC has issued notices to the Bihar government and the state's police chief over reports that a rape victim who died at the PMCH in Patna was allegedly left to wait in an ambulance for several hours before being given a bed at the hospital.

The nine-year-old girl was "victimised" in Muzaffarpur district on May 26 and was brought to the Patna Medical College and Hospital (PMCH) in a critical condition on May 30, the National Human Rights Commission said in a statement on Monday. The NHRC said that the content of the news report, if true, raises a serious issue of

violation of human rights.

Therefore, the Commission has issued notices to the chief secretary and the director general of police of Bihar, seeking a detailed report in two weeks, it said.

The NHRC has taken "suo motu cognisance of a media report that on June 1, a nine-year-old girl victim of rape and brutal physical assault died at the PMCH, Bihar amid allegations that she was left waiting in an ambulance for several hours before getting a bed to start her treatment", it said.

The statement also said that according to the media report carried on June 1, the perpetrator had earlier committed the same offence with another 12-year-old girl and attempted to kill her.

(This story has not been edited by THE WEEK and is auto-generated from PTI)



KalingaTV

NHRC takes suo motu cognizance in Bihar rape case

The Bihar rape case raises serious human rights concerns. NHRC investigates the tragic incident of a nine-year-old girl victim.

https://kalingatv.com/nation/nhrc-takes-suo-motu-cognizance-in-bihar-rape-case/

By ANI On Jun 2, 2025

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report detailing the tragic death of a nine-year-old girl, who was a victim of rape and brutal assault, at Patna Medical College and Hospital (PMCH) on June 1.

Allegations have surfaced that the child was left waiting in an ambulance for hours before receiving medical care.

The victim was assaulted in Muzaffarpur on May 26 and was brought to PMCH in critical condition on May 30.

The National Human Rights Commission (NHRC) has acknowledged that if the reports are accurate, they indicate a grave violation of human rights. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Bihar, demanding a detailed report within two weeks.

According to media reports, the accused had previously committed a similar crime against a 12-year-old girl and attempted to kill her.

The deceased girl's uncle alleged that despite the critical condition of the child, the hospital administration kept them waiting in an ambulance for two hours before providing treatment, an oversight that could have cost her life.

Police reports indicate that the girl suffered severe slash wounds to her throat and chest, with the attacker attempting to kill her by slitting her throat. The injuries damaged her vocal cords, leaving her unable to speak. The accused has been arrested.

PMCH Superintendent Dr Abhijit Singh stated that while the girl was initially treated at Sri Krishna Medical College and Hospital in Muzaffarpur before being brought to PMCH, medical staff at PMCH acted promptly upon her admission, attending to her even while she was in the ambulance. He asserted that doctors from all departments worked tirelessly to provide critical care throughout the night.



SCC Online

NHRC takes suo motu cognizance of minor rape victim's death at Patna Medical College and Hospital Bihar due to delay in treatment

The NHRC noted that if the contents of the news report were true, it raised a serious issue of violation of human rights.

https://www.scconline.com/blog/post/2025/06/02/nhrc-takes-suo-motu-cognizance-minor-rape-victims-death-pmch-due-to-delay-in-treatment/

Published on June 2, 2025By EditorJune 2, 2025

National Human Rights Commission: On 02-06-2025, the National Human Rights Commission ('NHRC') took suo motu cognizance of the reported death of a minor victim of rape and brutal physical assault due to alleged delayed treatment at Patna Medical College and Hospital ('PMCH'), Bihar.

In a press release published by the Press Information Bureau ('PIB'), this action was taken after the NHC came across a media report stating that on 01-05-2025, a nine-year-old girl victim of rape and brutal physical assault died at the PMCH. There were allegations that she was left waiting in an ambulance for several hours before getting a bed for her treatment. She was allegedly victimised in Muzaffarpur on 26-05-2025 and brought to the hospital in a critical condition on 30-05-2025.

Furthermore, according to the media report, the same perpetrator had earlier committed the same offence with another 12 year-old-girl and had attempted to kill her.

The NHRC noted that if the contents of the news report of minor rape victim's death were true, it raised a serious issue of violation of human rights. Therefore, it issued notices to the Chief Secretary and the Director General of Police, Bihar, calling for a detailed report within two weeks.

Source: PIB



Navbharat Times

Bihar News Today, 03 June 2025 Live: पीएमसीएच में रेप पीड़िता की मौत, NHRC ने बिहार सरकार और डीजीपी को जारी किया नोटिस

https://navbharattimes.indiatimes.com/state/bihar/patna/bihar-latest-hindi-news-today-03-june-2025-live-updates-bihar-ki-taaja-khabar-pmch-nhrc/liveblog/121583682.cms

Written By: NBT NEWS DESK | नवभारतटाइम्स.कॉम•3 Jun 2025, 6:54 am

Bihar Latest News Today Live, बिहार की ताजा खबर: मुजफ्फरपुर जिले में 26 मई को एक नौ साल की बच्ची के साथ बहुत बुरा बर्ताव किया गया। उसे गंभीर हालत में 30 मई को पटना मेडिकल कॉलेज एवं अस्पताल (पीएमसीएच) लाया गया, लेकिन उसे तुरंत बिस्तर नहीं मिला। इस मामले में एनएचआरसी ने बिहार के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

Bihar Latest Hindi News Today, 03 June 2025 Live Updates: पटना के पीएमसीएच में एक बलात्कार पीड़िता की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार सरकार और पुलिस प्रमुख को नोटिस भेजा है। आरोप है कि नौ साल की बच्ची को अस्पताल में बिस्तर मिलने से पहले कई घंटों तक एम्बुलेंस में ही रहना पड़ा था। एनएचआरसी ने इस घटना पर चिंता जताते हुए राज्य सरकार से दो सप्ताह में विस्तृत रिपोर्ट मांगी है। आयोग का मानना है कि अगर यह खबर सच है, तो यह मानवाधिकारों का गंभीर उल्लंघन है।



Hindustan

बिहार के लिए महत्वपूर्ण::::बच्ची के साथ दुष्कर्म मामले में एनएचआरसी ने लिया स्वतः संज्ञान

--मुजफ्फरपुर में नौ वर्षीय बच्ची से दुष्कर्म का मामला नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार

https://www.livehindustan.com/ncr/new-delhi/story-nhrc-takes-suo-motu-cognizance-in-rape-and-assault-case-of-9-year-old-girl-in-patna-201748879956958.html

2 जून 2025

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पटना मेडिकल कॉलेज एवं अस्पताल (पीएमसीएच) में एक जून को दुष्कर्म और क्रूर हमले की शिकार नौ वर्षीय लड़की की मौत मामले में स्वतः संज्ञान लिया है। आरोप है कि बच्ची को चिकित्सा देखभाल मिलने से पहले घंटों तक एंबुलेंस में इंतजार करना पड़ा। पीड़िता के साथ 26 मई को मुजफ्फरपुर में मारपीट की गई थी और उसे 30 मई को गंभीर हालत में पीएमसीएच लाया गया था। एनएचआरसी ने कहा कि यदि मीडिया रिपोर्ट सही है, तो वे मानवाधिकारों के गंभीर उल्लंघन का संकेत देती है। आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है।

मीडिया रिपोर्टों के अनुसार, आरोपी ने पहले भी एक 12 वर्षीय लड़की के साथ ऐसा ही अपराध किया था और उसे मारने का प्रयास किया था। पीएमसीएच के अधीक्षक डॉ. अभिजीत सिंह ने कहा कि अस्पताल लाए जाने से पहले बच्ची का इलाज मुजफ्फरपुर के श्री कृष्ण मेडिकल कॉलेज और अस्पताल में किया गया था। बाद में पीएमसीएच के मेडिकल स्टाफ ने उसके भर्ती होने पर तुरंत कार्रवाई की और एंबुलेंस में रहते हुए भी उसका इलाज किया। उन्होंने जोर देकर कहा कि सभी विभागों के डॉक्टरों ने पूरी रात गहन देखभाल प्रदान करने के लिए अथक प्रयास किए।



ABP News

बिहार: PMCH में हुई थी रेप पीड़िता की मौत, अब NHRC का बिहार सरकार और DGP को नोटिस जारी

Bihar News: मुजफ्फरपुर मामले में नोटिस जारी करते हुए कहा गया है कि यदि खबर की विषय-वस्तु सत्य है तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है. दो सप्ताह में रिपोर्ट मांगी गई है.

https://www.abplive.com/states/bihar/bihar-muzaffarpur-rape-victim-died-in-pmch-now-nhrc-has-issued-notice-to-bihar-government-and-dgp-2955423

By : पीटीआई- भाषा | Edited By: अजीत कुमार | Updated at : 02 Jun 2025 09:52 PM (IST)

Bihar News: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार सरकार (Bihar Government) और राज्य के पुलिस प्रमुख को उन खबरों पर नोटिस जारी किया है, जिनमें कहा गया है कि पटना के पीएमसीएच (PMCH) में दम तोड़ने वाली एक रेप पीड़िता अस्पताल में बिस्तर दिए जाने से पहले कथित तौर पर कई घंटों तक एंबुलेंस में पड़ी रही. इस पर विस्तृत रिपोर्ट मांगी गई है.

एनएचआरसी ने सोमवार (02 जून, 2025) को एक बयान में कहा कि नौ वर्षीय लड़की के साथ 26 मई को मुजफ्फरपुर जिले में "दिरंदगी" की गई और उसे 30 मई को गंभीर हालत में पटना मेडिकल कॉलेज एवं अस्पताल (पीएमसीएच) लाया गया. यदि खबर की विषय-वस्तु सत्य है तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है.

रिपोर्ट के लिए दो सप्ताह का दिया गया समय

एनएचआरसी की ओर से कहा गया कि इस संबंध में बिहार के मुख्य सिवव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी गई है. जारी नोटिस में बताया गया है कि एनएचआरसी ने मीडिया में आई एक खबर का स्वत: संज्ञान लिया है, जिसमें कहा गया है कि एक जून को बलात्कार और क्रूर हमले की शिकार नौ वर्षीय लड़की की पीएमसीएच (पटना) में मौत हो गई. कथित तौर पर वह इलाज के लिए अस्पताल में बिस्तर मिलने से पहले कई घंटों तक एंबुलेंस में पड़ी रही.

बयान में यह भी कहा गया कि एक जून को मीडिया में आई खबर के अनुसार, अपराधी ने पहले भी 12 वर्षीय एक अन्य लड़की के साथ ऐसा ही अपराध किया था और उसे मारने का प्रयास किया था. बता दें कि इस घटना को लेकर विपक्ष की ओर से भी सरकार पर हमला किया गया है. तेजस्वी यादव ने भी बिहार में बढ़ते अपराध पर सवाल उठाते हुए सरकार को घेरा है. अब देखना होगा कि इस पूरे मामले में क्या रिपोर्ट दी जाती है.



Hindustan Times

NHRC seeks Arunachal Pradesh report on protests against Siang Upper project

https://www.hindustantimes.com/india-news/nhrc-seeks-arunachal-pradesh-report-on-protests-against-siang-upper-project-101748885902856.html

By Damien Lepcha | Jun 03, 2025 05:06 AM IST

The NHRC statement also referred to reports that the government has deployed central armed forces in various areas of the Siang district in Arunachal Pradesh

ITANAGAR: The National Human Rights Commission (NHRC) on Monday took cognisance of media reports on protests by hundreds of people to the proposed Siang Upper Multipurpose Project (SUMP) in Arunachal Pradesh, and sought a report from the chief secretary and state police chief.

The commission cited a media report of May 23 on a human rights activist and convenor of the Siang Indigenous Farmers Forum leading a protest by 400 people against the dam construction in Beging village.

In a statement, NHRC said it had taken suo motu cognisance of the report "that the residents are opposing the proposed construction of a dam, apprehending that it may result in the displacement of several people and adversely impact livelihood and ecology in the Siang district, Arunachal Pradesh".

"Reportedly, to deal with the situation, the government has deployed central armed forces in various areas of the Siang district in the State," the statement said.

The commission said that the media report, if true, raise serious concerns of potential human rights violations and sought detailed reports from the chief secretary and the director general of police within two weeks.

The commission's decision to take note of the protests comes days after a consultative meeting on the contentious project spiralled into chaos on May 27 as villagers opposing the mega hydropower project clashed with security forces and disrupted the proceedings.

Days later, chief minister Pema Khandu said the project was still at the stage of a prefeasibility report (PFR) and that the government would go ahead with the project "based on the will of the people".

Khandu also reiterated that the project was of strategic importance and not just aimed at generating electricity. "China's upstream hydropower plans are a serious concern for India. Unregulated release of water could cause massive flooding in Siang valley and parts of Assam. Conversely, if water is withheld, the Siang may dry up during winters," he warned.



Hindu

Dam protests: NHRC issues notice to Arunachal government

According to the reports, on May 23, 2025, a Human Rights activist and Convenor of the Siang Indigenous Farmers Forum led a protest against the dam construction in Beging village in which approximately 400 people participated.

https://www.thehindu.com/news/national/arunachal-pradesh/dam-protests-nhrc-issues-notice-to-arunachal-government/article69649726.ece

Published - June 02, 2025 11:30 pm IST - New Delhi

The Hindu Bureau

The National Human Rights Commission (NHRC) on Monday (June 2, 2025) took suo motu cognisance of reports in which the residents of Siang district are opposing the proposed construction of a dam. Photo credit: Special arrangement

The National Human Rights Commission (NHRC) on Monday (June 2, 2025) took suo motu cognisance of reports in which the residents of Siang district are opposing the proposed construction of a dam, apprehending that it may result in displacement and will adversely impact livelihood and ecology in the area.

According to the reports, on May 23, 2025, a Human Rights activist and Convenor of the Siang Indigenous Farmers Forum led a protest against the dam construction in Beging village in which approximately 400 people participated.

Rights groups back anti-dam protests in Arunachal Pradesh

To deal with the situation, the government has deployed central armed forces in various areas of the in the State. Observing that the matter raises serious issues of violation of human rights, the commission had issued a notice to the Chief Secretary and the Director General of Police, Arunachal Pradesh, calling for a detailed report on the matter within two weeks.



Hub News

Arunachal Pradesh: NHRC takes suo motu cognisance of human rights concerns over proposed mega dam

https://hubnetwork.in/arunachal-pradesh-nhrc-takes-suo-motu-cognisance-of-human-rights-concerns-over-proposed-mega-dam/

By Hub Network | June 2, 2025

Itanagar, June 2: The National Human Rights Commission (NHRC) has taken suo motu cognizance of reports alleging potential human rights violations linked to the proposed 11,500 MW Siang Upper Multipurpose Project (SUMP) in Arunachal Pradesh. The Commission has issued notices to the state's Chief Secretary and Director General of Police, demanding a detailed report within two weeks.

The NHRC action follows a media report published on May 23 highlighting local resistance to the dam construction in the Siang district, citing fears of displacement, environmental degradation, and threats to indigenous livelihoods. The report also noted the deployment of Central Armed Police Forces (CAPF) in the area, raising further concerns about the militarisation of a civil issue.

The Commission stated that if the media reports are accurate, they raise serious issues of human rights violations.

The protest movement has gained national attention. On May 23, around 400 people gathered in Beging village under the leadership of a local human rights activist and Siang Indigenous Farmers Forum (SIFF) convenor. Over 30 NGOs and civil society organisations across India have since extended their support.

Protesters have called for the immediate withdrawal of CAPF personnel from Siang, Upper Siang, and East Siang districts; the removal of drilling equipment from the project's survey site in Beging; and a public assurance from the Arunachal Pradesh government that no further activities linked to the dam's pre-feasibility report (PFR) will proceed without the free, prior, and informed consent of affected communities.

Amid rising tensions, the state administration has filed a police complaint against prominent anti-dam campaigner and SIFF legal adviser Ebo Mili, accusing him of leading an unlawful assembly at the protest site on May 22. In response, Mili temporarily went missing, prompting concern among supporters.

Mili resurfaced on May 31, confirming he was safe after taking shelter at a GREF camp following a landslide in Shi-Yomi's Tato area. He clarified that he had switched off his phone to avoid police surveillance and reiterated that his presence at Beging was in a legal advisory capacity, not as a protest leader.

Villagers from Beging have also rejected the administration's claims, affirming that Mili neither incited nor led any unlawful activities.

Page No. 0, Size:(0)cms X (0)cms.

The proposed Siang Upper Multipurpose Project, to be executed by the National Hydroelectric Power Corporation (NHPC), is one of India's largest planned hydropower ventures. However, it has faced sustained resistance from tribal communities, environmentalists, and rights groups, who argue that it threatens fragile ecosystems and undermines indigenous rights protected under India's Constitution.



Devdiscourse

NHRC notice to Arunachal govt, DGP over people opposing proposed construction of dam

https://www.devdiscourse.com/article/law-order/3444280-nhrc-notice-to-arunachal-govt-dgp-over-people-opposing-proposed-construction-of-dam

PTI | New Delhi | Updated: 02-06-2025 18:17 IST | Created: 02-06-2025 18:17 IST

The National Human Rights Commission (NHRC) on Monday said it has issued notices to the Arunachal Pradesh government and the state's police chief over reports that residents are opposing the proposed construction of a dam, apprehending that it may result in displacement of several people and adversely impact livelihood and ecology in Siang district.

The rights panel has sought a detailed report in two weeks.

The NHRC in a statement said that it has taken "suo motu cognisance of a media report that the residents are opposing the proposed construction of a dam, apprehending that it may result in the displacement of several people and adversely impact livelihood and ecology in the Siang district, Arunachal Pradesh".

The rights panel said that the government has reportedly deployed central armed forces in various areas of the district in the state to deal with the situation.

The Commission has observed that the content of the news report, if true, raise issues of "violation of human rights". Therefore, it has issued notices to the chief secretary and the director general of police of Arunachal Pradesh, seeking a detailed report in two weeks, the statement said.

According to the media report, a human rights activist and convenor of the Siang Indigenous Farmers Forum led a protest reportedly on May 23 against the dam construction in Beging village in which approximately 400 people participated, it said.

(This story has not been edited by Devdiscourse staff and is auto-generated from a syndicated feed.)



India Today NE

NHRC seeks report from Arunachal government over dam protests, rights concerns

The National Human Rights Commission (NHRC) has taken suo motu cognizance of reports highlighting strong public opposition to a proposed dam construction project in the Siang district of Arunachal Pradesh.

https://www.indiatodayne.in/arunachal-pradesh/story/nhrc-seeks-report-from-arunachal-government-over-dam-protests-rights-concerns-1223224-2025-06-02

Press Trust of India Jun 02, 2025,

Updated Jun 02, 2025, 9:32 PM IST

The National Human Rights Commission (NHRC) has taken suo motu cognizance of reports highlighting strong public opposition to a proposed dam construction project in the Siang district of Arunachal Pradesh.

Locals have voiced deep concerns over potential displacement, environmental degradation, and threats to their traditional livelihoods.

According to reports published on May 23, 2025, nearly 400 individuals participated in a protest at Beging village. The demonstration was led by a human rights activist and convenor of the Siang Indigenous Farmers Forum, underscoring growing unrest over the planned hydropower initiative.

In response, the Arunachal Pradesh government reportedly deployed central armed police forces to several parts of the district, a move that has drawn criticism from rights groups and environmental advocates.

Taking serious note of the situation, the NHRC has issued formal notices to the Chief Secretary and the Director General of Police of Arunachal Pradesh, demanding a detailed report within two weeks. The Commission observed that the reported facts may amount to serious violations of human rights, particularly concerning the rights of indigenous communities.

The NHRC's intervention comes amid a larger debate over infrastructure development versus the rights of local populations and the preservation of ecologically sensitive zones in the Northeast.

The Commission has reiterated that any development project must be preceded by transparent consultation with affected communities, with due regard for environmental and human rights standards.



The Print Hindi

प्रस्तावित बांध निर्माण के विरोध पर एनएचआरसी ने अरुणाचल सरकार, डीजीपी को नोटिस जारी किया

https://hindi.theprint.in/india/nhrc-issues-notice-to-arunachal-govt-dgp-over-protest-against-proposed-dam-construction/826117/

भाषा | 2 June, 2025 08:48 pm IST

नयी दिल्ली, दो जून (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने अरुणाचल प्रदेश सरकार और राज्य के पुलिस प्रमुख को उन खबरों पर नोटिस जारी किया है, जिनमें कहा गया है कि स्थानीय निवासी प्रस्तावित बांध निर्माण का विरोध कर रहे हैं।

खबरों के मुताबिक, स्थानीय निवासियों को आशंका है कि इससे कई लोगों का विस्थापन हो सकता है और सियांग जिले में आजीविका एवं पारिस्थितिकी पर प्रतिकूल प्रभाव पड़ सकता है।

मानवाधिकार आयोग ने दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने एक बयान में कहा कि उसने "मीडिया में आई एक खबर का स्वतः संज्ञान लिया है कि निवासी एक बांध के प्रस्तावित निर्माण का विरोध कर रहे हैं, उन्हें आशंका है कि इसके परिणामस्वरूप कई लोगों का विस्थापन हो सकता है और अरुणाचल प्रदेश के सियांग जिले में आजीविका तथा पारिस्थितिकी पर प्रतिकूल प्रभाव पड़ सकता है।"

मानवाधिकार आयोग ने कहा कि सरकार ने स्थिति से निपटने के लिए राज्य के विभिन्न जिलों में केंद्रीय सशस्त्र बलों को तैनात किया है।

आयोग ने कहा है कि यदि खबर की विषय-वस्तु सही है तो यह "मानवाधिकारों के उल्लंघन" का मुद्दा उठाती है।

बयान में कहा गया है कि इसलिए, उसने अरुणाचल प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

भाषा प्रशांत पारुल

पारुल

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.



Deccan Herald

Pahalgam attack yet another grim reminder of how terrorism continues to stain humanity: NHRC

In the May edition of the newsletter, NHRC's Secretary General Bharat Lal recalls in the opening piece the dastardly terror attack that left the nation benumbed and has drawn condemnation from multiple countries and various heads of state.

https://www.deccanherald.com/india/pahalgam-attack-yet-another-grim-reminder-of-how-terrorism-continues-to-stain-humanity-nhrc-3567880

PTI Last Updated : 02 June 2025, 19:12

New Delhi: The barbaric Pahalgam attack stands as yet another grim reminder of how terrorism continues to "stain humanity", says the NHRC while stating that it registered 58,753 rights cases across the country from last April to March this year.

In the latest edition of its newsletter -- 'Human Rights' -- the National Human Rights Commission (NHRC) has also expressed deepest condolences to the families who suffered the "irreparable loss of their loved ones" in the April 22 attack, in which 26 people, mostly tourists, were killed.

In the May edition of the newsletter, NHRC's Secretary General Bharat Lal recalls in the opening piece the dastardly terror attack that left the nation benumbed and has drawn condemnation from multiple countries and various heads of state.

"On 22 April, 2025, the world was left reeling after a heinous terrorist attack in the Pahalgam region of Jammu & Kashmir, where 26 innocent tourists were brutally killed after being identified by their faith," Lal says in the newsletter.

"This barbaric act stands (as) yet another grim reminder of how terrorism continues to stain humanity. Our deepest condolences go out to the families who have suffered the irreparable loss of their loved ones," the piece reads.

Lal further writes that the NHRC has strongly condemned the attack and urged decisive action, demanding accountability, swift justice for the perpetrators and comprehensive support for the victims' families.

The newsletter also carries the statement that was issued by the commission in the wake of the terror attack.

"The time has come to act against those aiding, abetting, supporting and advancing terrorism, and to hold them accountable for this menace," the April 25 statement said.

The Murshidabad riots also find a mention in the opening piece of the 40-page newsletter.

"A few days before this incident, another major human catastrophe broke out in the Murshidabad district of West Bengal, wherein riots were reported, causing loss of life and

property and exodus of people to the adjoining Malda district. The commission deputed a team of its senior functionaries for an on-spot enquiry into the matter," it reads.

The NHRC, established on October 12, 1993, under the Protection of Human Rights Act, has been a guardian of human rights for over three decades. In its newsletter, the commission also shared some data about the number of human rights cases registered and disposed of by it from April 2024 to March 2025. "The Commission registered a total of 58,753 cases, including 99 cases initiated suo motu based on media reports, 1,987 of deaths in judicial custody, 140 of deaths in police custody and 120 cases of deaths in police encounter," it says.

The top 10 categories of human rights complaints due to the "action, omission and inaction by various public authorities" were in the matters of trouble by anti-social elements (7,318), failure in taking lawful action (4,192), abuse of power (3,102), land dispute (2,987), deaths in judicial custody (1,987), inaction by the public authorities (1,628), matrimonial disputes (1,620), family disputes (1,598), intimidation/threatening/extortion by anti-social elements and land grabbing (1,364), the NHRC says.

A total of 55,821 cases were disposed of, including carry-forward cases from the previous year (during the period from April 2024 to March 2025), it adds.

Monetary relief amounting to Rs 13.45 crore was recommended to the victims or their next of kin in 332 cases.

"Spot investigations were conducted in 23 cases and analysis was carried out in 1,480 cases of deaths in judicial custody, 236 cases of deaths in police custody and 185 cases of deaths in encounter. Besides, 202 cases were those in which the Commission, through its investigation team found the facts in the wake of various allegations," the rights panel says.

Among its many impactful actions during the year, the NHRC says in the newsletter, it made several "notable interventions" in cases of serious human rights violations across the country.

"These included addressing the ongoing violence and rights abuses in Sandeshkhali, West Bengal, and exposing anti-labour practices at a multinational company's warehouse in Manesar, Haryana," it says.

Through timely notices and active engagement with the authorities concerned, the NHRC said, the commission pushed for accountability and justice.

The newsletter also carried details about cases received in April this year. The number of fresh complaints received stood at 4,829 while the number of cases disposed of, including old cases, stood at 3,207. The number of cases under consideration of the NHRC stood at 12,325, according to the newsletter.



The print

Pahalgam attack yet another grim reminder of how terrorism continues to stain humanity: NHRC

https://theprint.in/india/pahalgam-attack-yet-another-grim-reminder-of-how-terrorism-continues-to-stain-humanity-nhrc/2644848/

PTI | 02 June, 2025 06:33 pm IST

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This report is auto-generated from PTI news service. The Print holds no responsibility for its content.



TV9 Bharatvarsh

पहलगाम अटैक गंभीर चेतावनी, आतंकवाद मानवता को कर रहा कलंकित... NHRC का न्यूजलेटर

NHRC ने अपने न्यूजलेटर 'मानवाधिकार' के ताजा संस्करण में पहलगाम आतंकी हमले की निंदा की. न्यूजलेटर में कहा गया है, पहलगाम में हुआ बर्बर हमला इस बात की एक और भयावह याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है.

NHRC ने न्यूजलेटर में पहलगाम आतंकी हमले की निंदा की

https://www.tv9hindi.com/india/terrorism-is-tarnishing-humanity-nhrc-condemns-pahalgam-terror-attack-in-its-newsletter-3322535.html

TV9 Bharatvarsh | Updated on: Jun 02, 2025 | 8:10 PM

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने अपने न्यूजलेटर 'मानवाधिकार' के ताजा संस्करण में पहलगाम आतंकी हमले की निंदा की और इस हमले के पीड़ित परिवारों के प्रति गहरी संवेदना व्यक्त की है. एनएचआरसी ने कहा कि पहलगाम में हुआ बर्बर हमला इस बात की याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है. साथ ही बताया कि पिछले साल अप्रैल से मार्च तक देशभर में मानवाधिकार से जुड़े 58,753 मामले दर्ज किए गए.

एनएचआरसी के महासचिव भरत लाल ने न्यूजलेटर के मई संस्करण के शुरुआती लेख में उस क्रूर आतंकी हमले को याद किया. पहलगाम में हुए आतंकी हमले ने पूरे देश को हिलाकर रख दिया था. इस हमले में 26 पर्यटक मारे गए थे, जिसकी कई देशों और विभिन्न राष्ट्राध्यक्षों ने निंदा की थी. साथ ही भरत लाल ने लिखा है कि पहलगाम में हुए जघन्य आतंकी हमले के बाद दुनिया स्तब्ध रह गई थी.

'निर्दोष पर्यटकों को धर्म के आधार पर मार दिया गया'

एनएचआरसी के महासचिव भरत लाल ने लिखा है, '22 अप्रैल को जम्मू और कश्मीर के पहलगाम क्षेत्र में हुए एक जघन्य आतंकवादी हमले के बाद दुनिया स्तब्ध रह गई, जहां 26 निर्दोष पर्यटकों को उनके धर्म के आधार पर पहचाने जाने के बाद बेरहमी से मार दिया गया. यह बर्बर कृत्य इस बात की एक और भयावह याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है. हमारी गहरी संवेदनाएं उन परिवारों के साथ हैं, जिन्होंने अपने प्रियजनों की अपूरणीय क्षित झेली है.'

उन्होंने आगे लिखा है कि एनएचआरसी ने हमले की कड़ी निंदा की है और निर्णायक कार्रवाई का आग्रह किया है, जिसमें जवाबदेही, अपराधियों के लिए त्वरित न्याय और पीड़ितों के परिवारों के लिए व्यापक सहायता की मांग की गई है. न्यूजलेटर में वह बयान भी है जो आतंकवादी हमले के मद्देनजर आयोग द्वारा जारी किया गया था. 25 अप्रैल के बयान में कहा गया है, 'आतंकवाद को सहायता, बढ़ावा, समर्थन और बढ़ावा देने वालों के खिलाफ कार्रवाई करने और उन्हें इस खतरे के लिए जवाबदेह ठहराने का समय आ गया है.'

न्यूजलेटर में मुर्शिदाबाद दंगों का भी जिक्र

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40 पन्नों के न्यूजलेटर के शुरुआती अंश में मुर्शिदाबाद दंगों का भी उल्लेख है. इसमें लिखा है, 'पहलगाम आतंकी हमले से कुछ दिन पहले, पश्चिम बंगाल के मुर्शिदाबाद जिले में एक और बड़ी मानवीय आपदा भड़की थी, जिसमें दंगे हुए थे, जिससे जान-माल का नुकसान हुआ था और लोगों को पास के मालदा जिले में पलायन करना पड़ा था.'

2024 अप्रैल से 2025 मार्च तक कुल 55,821 मामलें

मानवाधिकार संरक्षण अधिनियम के तहत 12 अक्टूबर, 1993 को स्थापित एनएचआरसी तीन दशकों से अधिक समय से मानवाधिकारों का संरक्षक रहा है.आयोग ने अपने न्यूजलेटर में अप्रैल 2024 से मार्च 2025 तक दर्ज और निपटाए गए मानवाधिकार मामलों की संख्या के बारे में कुछ डेटा भी साझा किया. NHRC के मुताबिक, इस अविध के दौरानकैरी-फॉरवर्ड मामलों सिहत कुल 55,821 मामलों का निपटारा किया गया.



Hindustan

आतंकवाद मानवता को कर रहा कलंकित: एनएचआरसी

राष्ट्रीय मानवाधिकार आयोग ने पहलगाम में हुए आतंकवादी हमले की कड़ी निंदा की है, जिसमें 26 लोग मारे गए थे। आयोग ने पिछले साल से अब तक देशभर में मानवाधिकारों से जुड़े 58,753 मामलों की जानकारी साझा की। यह...

https://www.livehindustan.com/ncr/new-delhi/story-nhrc-condemns-pahalgam-terror-attack-highlights-human-rights-violations-201748878516772.html

2 जून 2025

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कहा है कि पहलगाम का बर्बर हमला इस बात की भयावह याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। आयोग ने कहा कि पिछले साल अप्रैल से इस साल मार्च तक देशभर में मानवाधिकारों से जुड़े 58,753 मामले दर्ज किए गए। एनएचआरसी ने अपनी पत्रिका 'मानवाधिकार के नवीनतम संस्करण में उन परिवारों के प्रति गहरी संवेदना व्यक्त की, जिन्होंने 22 अप्रैल के हमले में अपने प्रियजनों को खो दिया था। पहलगाम आतंकवादी हमले में 26 लोग मारे गए थे, जिनमें अधिकतर पर्यटक थे। पत्रिका के मई संस्करण में एनएचआरसी महासचिव भरत लाल ने अपने प्रारंभिक लेख में उस नृशंस आतंकवादी हमले को याद किया है, जिसने पूरे देश को स्तब्ध कर दिया था।

लाल ने लिखा है कि पहलगाम क्षेत्र में हुए जघन्य आतंकवादी हमले से दुनिया स्तब्ध रह गई, जहां 26 निर्दोष पर्यटकों को उनके धर्म के आधार पर पहचान करने के बाद बेरहमी से मार दिया गया। उन्होंने लिका कि यह बर्बर कृत्य इस बात की भयावह याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। चालीस पन्नों की पत्रिका में मुर्शिदाबाद दंगों का भी उल्लेख है। इसमें लिखा है कि इस घटना से कुछ दिन पहले, पश्चिम बंगाल के मुर्शिदाबाद जिले में एक और बड़ी घटना हुई थी, जिसमें दंगे हुए थे, जान-माल का नुकसान हुआ था और लोगों को पास के मालदा जिले में पलायन करना पड़ा था। आयोग ने मामले की मौके पर जांच के लिए अपने विरष्ठ पदाधिकारियों की एक टीम भेजी थी। आयोग ने अपनी पत्रिका में अप्रैल 2024 से मार्च 2025 तक उसके द्वारा दर्ज और निस्तारित किए गए मानवाधिकार मामलों की संख्या के बारे में भी आंकड़े साझा किए। इसमें कहा गया है कि आयोग ने कुल 58,753 मामले दर्ज किए, जिनमें मीडिया खबरों के आधार पर स्वतः संज्ञान लेकर शुरू किए गए 99 मामले, न्यायिक हिरासत में मौतों के 1,987 मामले, पुलिस हिरासत में मौतों के 140 मामले और पुलिस मुठभेड़ में मौतों के 120 मामले शामिल हैं।



Jagran

`मानवता को कलंकित करता है पहलगाम हमला', एनएचआरसी ने अपने न्यूजलेटर में पाक को किया बेनकाब

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपने न्यूजलेटर में कहा है कि पहलगाम हमला मानवता को कलंकित करता है। आयोग ने 22 अप्रैल के हमले में मारे गए लोगों के प्रति संवेदना व्यक्त की जिसमें 26 लोग मारे गए थे। एनएचआरसी के महासचिव भरत लाल ने कहा कि इस हमले ने पूरे देश को स्तब्ध कर दिया था।

https://www.jagran.com/news/national-nhrc-condemns-pahalgam-terror-attack-human-rights-newsletter-highlights-atrocities-23954300.html

By AgencyEdited By: Chandan KumarUpdated: Mon, 02 Jun 2025 11:01 PM (IST)

पिछले साल अप्रैल से इस वर्ष मार्च तक देशभर में मानवाधिकारों से जुड़े 58,753 मामले दर्ज किए गए।

पीटीआई, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपने 40 पन्नों के न्यूजलेटर 'ह्यूमन राइट्स' के नवीनतम संस्करण में कहा है कि पहलगाम (Pahalgam Terror Attack) में हुआ बर्बर हमला इस बात की याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। इसमें यह भी बताया गया है कि पिछले साल अप्रैल से इस वर्ष मार्च तक देशभर में मानवाधिकारों से जुड़े 58,753 मामले दर्ज किए गए।

एनएचआरसी ने उन परिवारों के प्रति गहरी संवेदना व्यक्त की है, जिन्होंने 22 अप्रैल के हमले में स्वजनों को खो दिया। इस हमले में 26 लोग मारे गए थे जिनमें अधिकतर पर्यटक थे।

'आतंकवादी हमले के बाद दुनिया हिल गई'

न्यूजलेटर के मई के संस्करण में एनएचआरसी के महासचिव भरत लाल ने प्रारंभिक लेख में उस नृशंस आतंकवादी हमले को याद किया है, जिसने पूरे देश को स्तब्ध कर दिया और जिसकी कई देशों और विभिन्न राष्ट्राध्यक्षों ने निंदा की। उन्होंने लिखा, "22 अप्रैल को पहलगाम में जघन्य आतंकवादी हमले के बाद दुनिया हिल गई थी, जब धर्म पूछकर 26 निर्दोष पर्यटकों को बेरहमी से मार दिया गया था।"

यह विडियो भी देखें

लेख में उन्होंने कहा, 'यह बर्बर कृत्य इस बात की एक और भयावह याद दिलाता है कि आतंकवाद किस तरह मानवता को कलंकित कर रहा है। हमारी गहरी संवेदनाएं उन परिवारों के साथ हैं जिन्होंने अपने स्वजनों की अपूरणीय क्षति झेली है।'

लाल ने आगे लिखा है कि एनएचआरसी ने हमले की कड़ी निंदा की है और निर्णायक कार्रवाई का आग्रह किया है। अपराधियों के लिए जवाबदेही, त्वरित न्याय और पीड़ित परिवारों के लिए व्यापक सहायता की भी मांग की है।

मुर्शिदाबाद दंगों का भी जिक्र

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इस न्यूजलेटर में वह बयान भी है जो आतंकवादी हमले के मद्देनजर एनएचआरसी ने जारी किया था। 25 अप्रैल के बयान में कहा गया है, "आतंकवाद को बढ़ावा देने, सहायता करने और वित्त-पोषण करने वालों के खिलाफ कार्रवाई करने और इस खतरे के लिए उन्हें जवाबदेह ठहराने का समय आ गया है।" न्यूजलेटर के शुरुआती हिस्से में मुर्शिदाबाद दंगों का भी जिक्र है।



Hindustan Times

NHRC issues notice to West Bengal DGP to ensure Sharmistha Panoli's safety

https://www.hindustantimes.com/india-news/nhrc-issues-notice-to-west-bengal-dgp-to-ensure-sharmistha-panolis-safety-101748894317517.html

By HT News Desk | Jun 03, 2025 04:41 AM IST

Sharmishtha Panoli was arrested from Haryana's Gurugram by the West Bengal Police on Friday, May 30, over her contentious post.

The National Human Rights Commission (NHRC) has issued a notice to the Director general of police of West Bengal to ensure the safety of Sharmistha Panoli, a social media influencer and law student arrested over her alleged communal remarks linked to Operation Sindoor, said Priyank Kanoongo, a member of the human rights body.

The action was taken in view of the multiple "rape and death threats" against Panoli, Kanoongo told ANI.

He also said that the human rights body received a complaint from the Legal Rights Observator alleging that proper legal procedures were not followed during Panoli's arrest.

Panoli was arrested from Haryana's Gurugram by the West Bengal Police on Friday, May 30, over her contentious post. She has been sent to judicial custody till June 13.

"We received a complaint from an organisation called Legal Rights Observatory regarding a law student, who was arrested by West Bengal Police from Haryana in the middle of the night over an allegedly objectionable social media post. The complaint alleges that proper legal procedures were not followed during her arrest and transit. It also states that the girl has received threats from radical Islamists, including rape and death threats," Kanoongo told ANI.

He also said that the NHRC has reached out to the Haryana government as well to determine whether all legal procedures were followed properly or not during Panoli's arrest before deciding the next course of action.

"We have issued a notice to the Chief Secretary and DGP of West Bengal, directing them to ensure her safety, especially as she is now in judicial custody. Additionally, we have sought clarification from the Haryana government on whether all legal protocols were followed. Based on the responses, we will decide the next course of action," he said.

Complaint filed against man who lodged FIR against Panoli

A police complaint has been filed against a 30-year-old Kolkata resident, whose May 14 complaint led to the arrest of a 22-year-old law student for a social media post from Gurugram, people familiar with the matter said on Monday.



Verdictum

Law Student Sharmishta Panoli Getting Rape Threats While In Custody: NHRC Seeks Report From West Bengal DGP

https://www.verdictum.in/news/sharmishta-panoli-west-bengal-kolkata-police-national-human-rights-commission-1579694

By Verdictum News Desk | 2 Jun 2025 8:45 PM IST

The National Human Rights Commission (NHRC) has sought a report from the DGP of West Bengal based on a complaint by an NGO about the arrest of law student Sharmishta Panoli by the Kolkata Police.

Following a strong statement issued by the Bar Council of India condemning the arrest, the Bar Council of Delhi had also come out in her support, terming the arrest "selective, excessive, and politically motivated," and demanding her immediate release.

Sharmishta Panoli, a resident of Kolkata, who is studying law in a college in Pune, was arrested on Friday for allegedly making provocative statements concerning Operation Sindoor on social media. An FIR was lodged at Garden Reach Police Station in Kolkata, and a Court in Alipore remanded her to 14 days' custody.

Legal Rights Observatory (LRO), a legal advocacy group, filed a complaint before the NHRC stating that Sharmishta has received large number of death and rape threats even though she is in custody. The NGO has also alleged that due procedure was not followed while arresting her from Gurgaon.

"The complaint alleges that proper legal procedures were not followed during her arrest and transit. It also states that the girl has received threats from radical islamists, including rape and death threats", NHRC Member Priyank Kanoongo told media.

The NHRC has issued a notice to the Chief Secretary and DGP of West Bengal, directing them to ensure her safety, especially as she is now in judicial custody.

"Additionally, we have sought clarification from the Haryana government on whether all legal protocols were followed. Based on the responses, we will decide the next course of action", Kanoongo added.

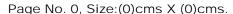
The NHRC Member said that NHRC has called for a report within ten days.

In the statement dated June 1, the Chairman of the Bar Council of India said, "I stand firmly with Sharmistha Panoli, whose arrest and judicial custody for a now-deleted social media video – despite her immediate apology – represents an absolute failure of justice and a blatant assault on freedom of expression. The Bengal government and Kolkata Police have once again proved their pattern of excessive, selective, and politically motivated action, targeting individuals from particular communities while ignoring or even shielding far more egregious acts by others."

VERDICTUM, Online, 3.6.2025

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The Bar Council of Delhi said in its press release of today, "The high-handedness and unnecessary haste shown by the Kolkata Police in arresting Ms. Sharmistha Panoli, as if she was a criminal, shows the selective, excessive and politically motivated action of Kolkata Police, which no doubt, [was] done at the behest of West Bengal Government."





The News Mill

"Directed Chief Secretary, DGP of West Bengal to ensure her safety": NHRC member Priyank Kanoongo on Sharmishtha Panoli's arrest

https://thenewsmill.com/2025/06/directed-chief-secretary-dgp-of-west-bengal-to-ensure-her-safety-nhrc-member-priyank-kanoongo-on-sharmishtha-panolis-arrest/

Written By: ANI | Published on: Jun 2, 2025

National Human Rights Commission (NHRC) member Priyank Kanoongo on Monday said that the commission has issued notices to the Chief Secretary and Director General of Police (DGP) in West Bengal, directing them to ensure the safety of social media influencer Sharmishtha Panoli, who was recently arrested for posting an alleged communal post, owing to "rape and death threats" against the accused. He said that the Legal Rights Observatory lodged a complaint with the NHRC, alleging that proper legal procedures were not followed during the arrest of Panoli, who was arrested by the West Bengal police from Haryana's Gurugram on May 30. "We received a complaint from an organisation called Legal Rights Observatory regarding a law student, who was arrested by West Bengal Police from Haryana in the middle of the night over an allegedly objectionable social media post. The complaint alleges that proper legal procedures were not followed during her arrest and transit. It also states that the girl has received threats from radical Islamists, including rape and death threats," Kanoongo told ANI. He added that NHRC would decide on its next course of action after inquiring whether proper legal protocols were followed during Panoli's arrest. "We have issued a notice to the Chief Secretary and DGP of West Bengal, directing them to ensure her safety, especially as she is now in judicial custody. Additionally, we have sought clarification from the Haryana government on whether all legal protocols were followed. Based on the responses, we will decide the next course of action," Kanoongo added.

Earlier, Manan Kumar Mishra, Chairman of the Bar Council of India and Senior Advocate at the Supreme Court of India, strongly condemned the arrest of law student Sharmishtha Panoli.

He issued a statement stating that her detention over a now-deleted social media video—despite her immediate apology—has sparked outrage, with Mishra denouncing it as a grave miscarriage of justice and a direct attack on freedom of expression. Mishra asserted that the Bengal government and Kolkata Police have repeatedly demonstrated selective enforcement of the law, targeting individuals from specific communities while overlooking more serious offences committed by others. He pointed to historical injustices in West Bengal, such as the Marichjhanpi massacre, Nandigram violence, and politically motivated killings, as evidence of systemic failures in the state's justice system. Recent incidents, including the Murshidabad riots, further exemplify what he termed "appeasement politics," where the state shields perpetrators of violence against certain groups while swiftly punishing those who express dissent.

THE NEWS MILL, Online, 3.6.2025

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Law student and social media influencer Sharmishta Panoli was taken into custody by Kolkata Police in Gurugram on Friday night after facing intense backlash over a video she shared earlier this month. The now-deleted footage allegedly featured communally sensitive language and remarks that sparked outrage online and led to legal proceedings.



The Hans India

Sharmistha arrest: NHRC member Priyank Kanoongo seeks report from West Bengal

https://www.thehansindia.com/news/national/sharmistha-arrest-nhrc-member-priyank-kanoongo-seeks-report-from-west-bengal-976388

IANS | 2 June 2025 5:36 PM IST

HIGHLIGHTS The NHRC on Monday sought a report within 10 days from the West Bengal government and police on the safety of the jailed law student-cum-creator Sharmistha Panoli, while questioning the state authorities on her arrest formalities.

New Delhi: The NHRC on Monday sought a report within 10 days from the West Bengal government and police on the safety of the jailed law student-cum-creator Sharmistha Panoli, while questioning the state authorities on her arrest formalities. NHRC Member Priyank Kanoongo told IANS, "A notice was issued to the Chief Secretary and police chief on receiving a complaint alleging irregularities in the procedure adopted by police to arrest Panoli and take her on transit remand."

"We have sought a report within 10 days," Kanoongo said. Twenty-two-year-old Sharmistha was arrested on Saturday in Haryana's Gurugram by Kolkata Police for posting videos containing communal remarks during Operation Sindoor. Earlier, Bollywood star Kangana Ranaut on Sunday called for the early release of Panoli, calling her arrest over a now-deleted social media post 'unjustified'

Kangana, known for essaying characters of strong women in her films, also expressed concerns over the damage caused to the influencer-cum-law student's career after her arrest by Kolkata Police. "No girl or daughter should be subjected to such high-handedness," said Ranaut while talking to the media on the sidelines of an event in Delhi.

Targeting the Trinamool government in West Bengal, the National Award-winning actress and BJP MP from Mandi in Himachal Pradesh, said, "I request the government of West Bengal not to make the state another North Korea." "Every citizen has democratic rights...if she made an objectionable comment, she also apologised for it later. She seems to have made the comment in a general context. Youngsters today use such language in the normal course," she said, putting up a strong case for Sharmistha's release.

Actor-cum-politician and Andhra Pradesh's Deputy Chief Minister Pawan Kalyan showed solidarity with Sharmistha and asked West Bengal Police to act justly. Amid the growing sympathy for the arrested influencer, the Kolkata Police sought to counter the 'misleading narrative' surrounding their action and her objectionable social media content.

In a post on the social media platform X, the Kolkata Police justified their action of apprehending the 22-year-old law student, claiming they acted lawfully according to the procedure established by law.

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"Hate speech and abusive language should not be misconstrued as freedom of speech and expression as enshrined in Article 19(1)(a) of the Constitution," said the police. "The accused was not arrested for expressing patriotism or for personal belief; legal actions were taken for sharing offensive content which promotes hatred among the communities," the police said.



Inshort

NHRC issues notice to Bengal DGP to ensure safety of Sharmistha

https://inshorts.com/en/amp_news/nhrc-issues-notice-to-bengal-dgp-to-ensure-safety-of-sharmistha-1748871743949

NHRC (National Human Rights Commission) has issued a notice to West Bengal DGP directing him to ensure the safety of Sharmishta Panoli, who has been arrested for alleged defamatory remarks against Islam. The commission also asked the DGP to submit a report and sought his response on the procedures of her arrest. She is under judicial custody till June 13.



Janta Se Rishta

शर्मिष्ठा की गिरफ्तारी: एनएचआरसी सदस्य प्रियांक कानूनगो ने पश्चिम बंगाल से रिपोर्ट मांगी

https://jantaserishta.com/delhi-ncr/sharmistha-arrest-nhrc-member-priyank-kanoongo-seeks-report-from-west-bengal-4054639

June 2, 2025

शर्मिष्ठा की गिरफ्तारी

New Delhi नई दिल्ली: एनएचआरसी ने सोमवार को जेल में बंद कानून की छात्रा और रचनाकार शर्मिष्ठा पनोली की सुरक्षा पर पश्चिम बंगाल सरकार और पुलिस से 10 दिनों के भीतर रिपोर्ट मांगी, साथ ही उनकी गिरफ्तारी की औपचारिकताओं पर राज्य के अधिकारियों से सवाल भी किए।

एनएचआरसी सदस्य प्रियांक कानूनगो ने आईएएनएस को बताया, "पुलिस द्वारा पनोली को गिरफ्तार करने और उसे ट्रांजिट रिमांड पर लेने के लिए अपनाई गई प्रक्रिया में अनियमितताओं का आरोप लगाने वाली शिकायत मिलने पर मुख्य सचिव और पुलिस प्रमुख को नोटिस जारी किया गया।"

कानूनगो ने कहा, "हमने 10 दिनों के भीतर रिपोर्ट मांगी है।"

22 वर्षीय शर्मिष्ठा को ऑपरेशन सिंदूर के दौरान सांप्रदायिक टिप्पणी वाले वीडियो पोस्ट करने के लिए कोलकाता पुलिस ने शनिवार को हरियाणा के गुरुग्राम में गिरफ्तार किया था।इससे पहले, बॉलीवुड स्टार कंगना रनौत ने रिववार को पनोली की जल्द रिहाई की मांग की थी और अब डिलीट हो चुकी सोशल मीडिया पोस्ट पर उनकी गिरफ्तारी को 'अनुचित' बताया था।

अपनी फिल्मों में सशक्त महिलाओं के किरदार निभाने के लिए मशहूर कंगना ने कोलकाता पुलिस द्वारा गिरफ्तारी के बाद प्रभावशाली-सह-कानून की छात्रा के किरयर को हुए नुकसान पर भी चिंता व्यक्त की दिल्ली में एक कार्यक्रम के दौरान मीडिया से बात करते हुए रनौत ने कहा, "किसी भी लड़की या बेटी के साथ इस तरह की मनमानी नहीं होनी चाहिए।"

पश्चिम बंगाल की तृणमूल सरकार पर निशाना साधते हुए राष्ट्रीय पुरस्कार विजेता अभिनेत्री और हिमाचल प्रदेश के मंडी से भाजपा सांसद ने कहा, "मैं पश्चिम बंगाल सरकार से अनुरोध करती हूं कि वह राज्य को दूसरा उत्तर कोरिया न बनाए।"

"हर नागरिक के लोकतांत्रिक अधिकार हैं...अगर उसने कोई आपत्तिजनक टिप्पणी की है, तो उसने बाद में इसके लिए माफ़ी भी मांगी है। ऐसा लगता है कि उसने यह टिप्पणी सामान्य संदर्भ में की है। आजकल के युवा सामान्य तौर पर ऐसी भाषा का इस्तेमाल करते हैं," उन्होंने शर्मिष्ठा की रिहाई के लिए एक मज़बूत मामला पेश करते हुए कहा।अभिनेता-सह-राजनेता और आंध्र प्रदेश के उप-मुख्यमंत्री पवन कल्याण ने शर्मिष्ठा के साथ एकजुटता दिखाई और पश्चिम बंगाल पुलिस से न्यायपूर्ण कार्रवाई करने को कहा।

गिरफ़्तार प्रभावशाली व्यक्ति के लिए बढ़ती सहानुभूति के बीच, कोलकाता पुलिस ने अपनी कार्रवाई और उसके आपत्तिजनक सोशल मीडिया कंटेंट के इर्द-गिर्द 'भ्रामक कहानी' का मुकाबला करने की कोशिश की सोशल मीडिया प्लेटफ़ॉर्म एक्स पर एक पोस्ट में, कोलकाता पुलिस ने 22 वर्षीय लॉ स्टूडेंट को गिरफ़्तार

JANTA SE RISHTA, Online, 3.6.2025

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करने की अपनी कार्रवाई को उचित ठहराया और दावा किया कि उन्होंने कानून द्वारा स्थापित प्रक्रिया के अनुसार वैध तरीके से काम किया।

पुलिस ने कहा, "घृणास्पद भाषण और अपमानजनक भाषा को संविधान के अनुच्छेद 19(1)(ए) में निहित अभिव्यक्ति की स्वतंत्रता के रूप में गलत नहीं समझा जाना चाहिए।" पुलिस ने कहा, "आरोपी को देशभिक्त व्यक्त करने या व्यक्तिगत विश्वास के लिए गिरफ्तार नहीं किया गया था; समुदायों के बीच घृणा को बढ़ावा देने वाली आपत्तिजनक सामग्री साझा करने के लिए कानूनी कार्रवाई की गई थी।"



News24

शर्मिष्ठा पनोली को `सिर तन से जुदा' करने की मिल रही धमकी, पश्चिम बंगाल के DGP और चीफ सेक्रेटरी को NHRC का नोटिस

इंस्टाग्राम इंफ्लुएंसर शर्मिष्ठा पनोली का मामले में राष्ट्रीय मानवाधिकार आयोग ने पश्चिम बंगाल के डीजीपी और चीफ सेक्रेटरी को नोटिस जारी किया है। शर्मिष्ठा पनोली की सुरक्षा सुनिश्चित करने का निर्देश दिया गया है। इसके अलावा आयोग ने हरियाणा सरकार से भी स्पष्टीकरण मांगा है।

https://hindi.news24online.com/state/west-bengal/influencer-sharmishtha-panoli-national-human-rights-commission-of-india-notice-issued-west-bangal-dgp-and-chief-secretary/1210981/

Written By:News24 हिंदीEdited By :Md Junaid AkhtarUpdated: Jun 2, 2025 20:28

इंस्टाग्राम इंफ्लुएंसर शर्मिष्ठा पनोली के मामले में राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission of India) ने एक्शन लिया है। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने कहा कि उन्हें कहा कि इस मामले में पश्चिम बंगाल के डीजीपी और चीफ सेक्रेटरी को नोटिस जारी किया गया है। दोनों अधिकारियों को शर्मिष्ठा की सुरक्षा व्यवस्था सुनिश्चित करने के निर्देश दिए गए हैं।

लीगल राइट्स ऑब्जर्वेटरी ने की शिकायत

प्रियांक कानूनगों का कहना है कि उन्हें लीगल राइट्स ऑब्जर्वेटरी नामक एक संगठन से एक लॉ की छात्रा के बारे में शिकायत मिली थी। शिकायत में बताया गया है कि पश्चिम बंगाल पुलिस ने कथित तौर पर आपित्तजनक सोशल मीडिया पोस्ट के कारण आधी रात को छात्रा को हिरयाणा से गिरफ्तार किया था। लीगल राइट्स ऑब्जर्वेटरी ने आरोप लगाया गया है कि उसकी गिरफ्तारी और ट्रांजिट के दौरान उचित कानूनी प्रक्रियाओं का पालन नहीं किया गया। कानून का उल्लंघन करते हुए शर्मिष्ठा पनोली को गिरफ्तार कर कोलकाता ले जाया गया है।

कट्टरपंथियों से लगातार मिल रही धमकियां

शिकायत में आगे बताया गया है कि शर्मिष्ठा को कट्टरपंथियों द्वारा 'सिर तन से जुदा', रेप और जान से मारने की धमिकयां मिल रही है। जो शर्मिष्ठा की सुरक्षा को लेकर सवाल खड़े कर रही है। डर है कि उसके साथ कभी भी कुछ हो सकता है।

शर्मिष्ठा पनोली की सुरक्षा सुनिश्चित करने का निर्देश

प्रियांक कानूनगो का कहना है कि शिकायत पर संज्ञान लेते हुए इस संबंध में पश्चिम बंगाल के चीफ सेक्रेटरीऔर डीजीपी को नोटिस जारी किया है। इस नोटिस में अलीपुर जेल में बंद शर्मिष्ठा पनोली की सुरक्षा सुनिश्चित करने का निर्देश दिया गया है।

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हरियाणा सरकार से मांगा स्पष्टीकरण

उन्होंने बताया कि इस पूरे मामले में हरियाणा सरकार से भी स्पष्टीकरण मांगा है। सरकार से पूछा गया है कि क्या सभी कानूनी प्रोटोकॉल का पालन किया गया था। हरियाणा सरकार का स्पष्टीकरण और दूसरी प्रतिक्रियाओं के मिलने के बाद आगे की कार्रवाई तय की जाएगी।



The Week

a press conference.

YSRCP chief Jagan to meet police atrocity victim's family in Guntur district

https://www.theweek.in/wire-updates/national/2025/06/02/mes26-ap-police-jagan.html

PTI Updated: June 02, 2025 20:24 IST

Amaravati, Jun 2 (PTI) YSRCP chief YS Jagan Mohan Reddy will visit Tenali in Guntur district on June 3 and will meet one of the families of the three men who were publicly thrashed the on road by the police recently. Half a dozen policemen in Tenali made three men--John Victor, Karimullah and Rakesh--sit on the road and beat them with batons, a YSRCP release said on Monday. A video of the incident went viral, bringing widespread condemnation against Tenali police for assaulting the minorities. In the video, a policeman is seen kicking one of the victims, while another policeman The incident occurred on April 25 and came to light after a stamps on a victim's thighs. video surfaced on May 26. Two of the victims are from the Dalit community, while one belonged to a minority community. The three men were accused of attacking a police confronted constable after being over marijuana possession. "Reddy will visit Tenali on June 3, to meet the family of one of the three young victims from Dalit and minority communities who were brutally assaulted by police personnel," the release said. Expressing deep anguish over this atrocity involving police, the opposition leader described the incident as an inhuman act that has shaken the conscience of the state. Recently, YSRCP Tirupati MP Maddila Gurumoorthy met the chairperson of the National Human Rights Commission (NHRC), V Ramasubramanian, and the Chairperson of the National Commission for Scheduled Castes (NCSC), Kishor Makwana, in New Delhi to submit formal complaints over the Tenali police atrocity. "He (Gurumoorthy) urged immediate action against the police personnel involved in the brutal assault on Dalit and minority youths in Tenali, Guntur district, which occurred public broad davlight on а road." the In his complaint, the Tirupati MP alleged systemic misuse of the police system by the TDP-led NDA government to target YSRCP leaders and marginalised communities, particularly Dalits, BCs and Meanwhile, Tenali Sub-Divisional Police Officer B Janardhan told PTI that an enquiry officer has been appointed by Guntur District Superintendent of Police S Satish to look into the atrocity case. Reacting to Reddy's planned visit to Tenali, TDP leader and Madakasira MLA MS Raju ridiculed that a person (Jagan) who had worked as the CM is going to comfort "marijuana rowdy sheeters anti-social elements". gangs, and "This reflects the criminal nature and heinous mindset of Jagan," said Raju addressing

(This story has not been edited by THE WEEK and is auto-generated from PTI)



Sakshi Post

YS Jagan to visit Tenali on June 3 to console victims of police brutality

https://www.sakshipost.com/news/andhrapradesh/ys-jagan-visit-tenali-june-3-console-victims-police-brutality-414580

Jun 02, 2025, 17:23 IST

AP former Chief Minister and YSR Congress Party President YS Jagan Mohan Reddy will visit Tenali on June 3, 2025, to meet the family of one of the three young victims from Dalit and minority communities who were brutally assaulted by police personnel. Expressing deep anguish, Jagan condemned the incident as an inhuman act that has shaken the conscience of the state.

YSRCP MP from Tirupati, Dr. Maddila Gurumoorthy, met with the Chairperson of the National Human Rights Commission (NHRC), Justice V. Ramasubramanian, and the Chairperson of the National Commission for Scheduled Castes (NCSC), Kishor Makwana, in New Delhi to formally lodge complaints. He urged swift and strict action against the police officers involved in the brutal assault, which took place in broad daylight on a public road in Tenali, Guntur district.

Dr. Gurumoorthy also highlighted the growing misuse of the police force by the state government to target YSRCP leaders and suppress marginalized communities, particularly Dalits, tribals, and Backward Classes. He strongly condemned the rise in custodial violence and lawlessness, accusing the Chandrababu Naidu-led government of treating Dalits with contempt and attempting to silence their voices.

Both the NHRC and NCSC assured that they would take suo motu cognizance of the matter, issue notices, and register a case to address the serious violations of human rights and constitutional protections.



The Indian Express

Chandigarh's Maloya residents grapple with foul water crisis

Complaints about black, foul-smelling, and muddy water have been flooding in for weeks, with multiple families reporting illness, especially among children, due to consuming the supplied water.

https://indianexpress.com/article/cities/chandigarh/maloya-water-crisis-ews-nhrc-10043110/

June 2, 2025 | Written by : Prisha Arora

Residents of Maloya Colony in Chandigarh's Economically Weaker Section (EWS) housing cluster are battling a persistent crisis of contaminated water, prompting intervention from the National Human Rights Commission (NHRC), which has issued a notice to the Chandigarh Municipal Commissioner seeking a detailed report by June 27.

Complaints about black, foul-smelling, and muddy water have been flooding in for weeks, with multiple families reporting illness, especially among children, due to consuming the supplied water.

Santosh Kumar, 41, a factory labourer who lives with eight family members, described the water as "completely black and muddy". "It smelled terrible. Even after boiling it, my children had been ill for nearly a week," he said. "Everyone in the house fell sick — my son had severe stomach problems. We still face skin issues like itching near the eyes." Though he considered purchasing an RO filter, he said he had to redirect his savings toward his sister's upcoming wedding. "There was some leakage, but even after they said it was fixed, the water didn't improve."

Ajit Kumar, a 35-year-old driver, said mornings in his home begin with a half-hour of flushing muddy water from the taps. "Every morning at 6, the water starts coming. For the first half hour, it's muddy and smells horrible. We have to leave the tap running to flush it out, paani bohot barbaad hota hai," he said. "I told Mr. Dilawar and he said he'd inform someone, but nothing happened." Ram Minister, 36, who lives with nine family members, said the water issues began around April 20. "First, I got a fever and stomach issues. Then my wife and kids fell sick. We had no choice but to boil water. The Pradhan helped us and got the leakage fixed. Now, it's a little better, but the past month was very difficult."

A 45-year-old rickshaw puller, who requested anonymity, said both he and his wife fell seriously ill due to the contaminated supply. "I try to buy Bisleri for my children, but it's too expensive. I can't afford RO or bottled water. Har insaan ko paani peene ka adhikaar hai. We are not even getting that," he said. "Despite repeated complaints, the problem continues. For 45 to 60 minutes every morning, we have to keep the tap open. Sometimes it improves, but then it turns muddy again." Rajinder Kumar, 39, a small business owner living with six family members, said the

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situation has improved slightly. "For the past five-seven days, the water has been cleaner. But it still turns muddy in the mornings. My children had fallen sick earlier, and we had no option but to boil the water before drinking."

Councillor Nirmala Devi of Ward 28 (Maloya), who is also the spokesperson for the Chandigarh Congress, was unavailable for comment. Her husband Dilawar, speaking on her behalf, said the water supply system had not yet been fully handed over to the Municipal Corporation. "The implementation is still pending," he said. "We visited the booster and found clean water there. At the Housing Board, they said it's the MC's job. The MC said the Housing Board should handle it. Eventually, both chief engineers joined me, and we discovered a leakage in the pipeline."

Officials claim that the problem is now restricted to two-three buildings out of 13–14, and some repair work has been initiated. However, the absence of clear accountability has only deepened the frustration of residents.

With the NHRC now directly involved, pressure is mounting on the authorities to implement a long-term, coordinated solution. Until then, the residents of Maloya continue to grapple with a basic, unmet necessity — the right to clean drinking water.

(The writer is an intern with The Indian Express)



Patrika

नियम के विरुद्ध बिना पोस्टमार्टम नाबालिगों का किया देहदान, MP के 3 आश्रमों को मानव अधिकार का नोटिस

donating bodies: तीन आश्रमों पर बिना पोस्टमार्टम देहदान, नियमविरुद्ध अंतिम संस्कार और नाबालिगों की संदिग्ध मौत जैसे गंभीर आरोप लगे हैं। मानवाधिकार आयोग ने मामले में सख्त नोटिस जारी किया है।

https://www.patrika.com/sagar-news/serious-allegations-of-donating-bodies-without-post-mortem-and-suspicious-deaths-of-minors-against-3-ashrams-of-sagar-district-in-mp-news-19641090

सागर•Jun 02, 2025 / 02:46 pm•

Akash Dewani

donating bodies: सागर के घरौंदा आश्रम तिली, करूणा आश्रम खजुरिया व मदर टेरेसा आश्रम द्वारा नियम विरुद्ध तरीके से किए गए देहदान व बिना पोस्टमार्टम कराए अंतिम संस्कार कराने के मामले में राष्ट्रीय मानव अधिकार आयोग (National Human Rights Commission) ने संज्ञान लिया है। आयोग ने कलेक्टर नोटिस जारी करते हुए कहा है कि तीनों आश्रमों ने मानवाधिकारों का उल्लंघन किया है। शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता में इस मामले को मानवाधिकार अधिनियम के तहत संज्ञान में लिया गया है। आयोग ने कलेक्टर आश्रमों पर लगे आरोपों की जांच कर एक सप्ताह में प्रतिवेदन प्रस्तुत करने के निर्देश दिए हैं।

बालकों के साथ बालिकाओं, दिव्यांगों को रख रहे

आयोग के असिस्टेंट रिजस्ट्रार लॉ बजवीर सिंह ने कलेक्टर को भेजे पत्र में कहा है कि घरौंदा आश्रम, करुणा आश्रम खजुरिया, मदर टेरेसा चैरिटी आश्रम संचालकों ने संस्था में निवासरत बच्चों व बड़ों (व्यस्कों) की मौत के बाद उनका पोस्टमार्टम नहीं कराया और बीएमसी को देहदान कर दिया। सदस्यों की मौत की सूचना चाइल्ड वेलफेयर कमेटी, स्थानीय पुलिस सिहत किसी भी सक्षम प्राधिकारी को नहीं दी।

वहीं घरोंदा आश्रम को किशोर न्याय अधिनियम के तहत सिर्फ बालक आश्रम की मान्यता प्राप्त है, लेकिन संस्था में बालिकाओं को भी रखा जाता है। इसके अलावा सामाजिक न्याय विभाग के द्वारा मान्यता प्राप्त आश्रम भी संचालित होता है, जिसमें कथित तौर पर दिव्यांग पुरुष और महिला भी निवास करते हैं।

इन बिंदुओं पर करनी है जांच

संस्था अधिनियम के नियमों का पालन कर रहा है कि नहीं?

क्या आश्रम पुरुष, महिला व बच्चों के लिए अलग-अलग का रखरखाव कर रहा था ?

क्या आश्रमों में पर्याप्त बुनियादी ढांचा था और अनुभवी कर्मचारियों को नियुक्त किया गया था ?

क्या इन बाल देखभाल संस्थानों का नियमित निरीक्षण किया जा रहा था ?

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क्या आश्रम में किसी भी बच्चे की मृत्यु, जिसका कारण भी शामिल हैं, जिला प्रशासकों को सूचित किया गया है ?

पीड़िता को मिली प्रतिकर राशि

आयोग ने अपने नोटिस में कहा है कि घरौंदा आश्रम ने करीब १ तो करुणा आश्रम व मदर टेरेसा चैरिटी आश्रम ने करीब 4 अनाधिकृत देहदान किए, जिनमें नाबालिग, दिव्यांग शामिल हैं। आश्रम में निवासरत पॉक्सो पीड़िता की संदिग्ध परिस्थितियों में मौत के बाद बिना पोस्टमार्टम कराए अंतिम संस्कार किया गया। पत्र में यह भी कहा गया है कि पीड़िता को दी गई प्रतिकर राशि को भी आश्रम प्रबंधन द्वारा गलत तरीके से खुर्द-बुर्द किया गया था। इसके अलावा 3 युवितयों को कथित तौर पर घरौंदा आश्रम से करुणा आश्रम में किसी भी सक्षम प्राधिकारी से प्राधिकरण के बिना स्थानांतिरत कर दिया गया था और उनकी वर्तमान स्थान और स्थिति अज्ञात है।